

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO.311 OF 2022**

IN THE MATTER OF:

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

...Respondents

N.D.O.H.: 24.09.2025

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RESPONDENT No.3/DDA

THROUGH

DEEKSHA L. KAKAR
COUNSEL FOR DDA

B-6/58, LGF, SAFDARJUNG ENCLAVE
NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi
Dated: 23.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO.311 OF 2022**

IN THE MATTER OF:

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

...Respondents

**STATUS REPORT ON BEHALF OF RESPONDENT NO.3,
DELHI DEVELOPMENT AUTHORITY IN TERMS OF
THE ORDER DATED 20.08.2025.**

I, Anshul Titoria, S/o Pramod Kumar, aged about 29 years, presently posted as Executive Engineer DDA, having my office at Central Nursery Dwarka Sec - 5 do hereby solemnly affirm and declare as under:

1. The Deponent is well conversant with the facts and circumstances of the case, as per the records maintained by the Department and as such competent to swear and depose the present affidavit. A copy of the Authority letter whereby the office of the Deponent is authorised to file the present Affidavit is annexed hereto as **Annexure R-1**.
2. By the Order dated 23.05.2025 passed by this Hon'ble Tribunal, concerned Respondents were directed to file their responses in respect of five (5) water bodies covered by Khasra Nos. 178/1(1-19), 373(15-18), 142(3-1), 163(4-16) and 17/27 mentioned in revenue record of



3. The answering Respondent/DDA is concerned with the water bodies at Khasra Nos. 178/1(1-19), 373(15-18), 142(3-1), 163(4-16).
4. It is respectfully submitted that by the Affidavits/Status Reports dated 04.02.2023, 21.08.2023 and 23.05.2025, the answering Respondent has placed on record the detailed status in respect of the water bodies/johads within the jurisdiction of the DDA.
5. The present status report is being filed in compliance with the directions contained in the order dated 20.08.2025, whereby this Hon'ble Tribunal directed the respondents, including the answering Respondent/DDA, to file their response/ further status report.
6. Accordingly, the answering Respondent submits the following details for the consideration of this Hon'ble Tribunal. It is submitted that the present Affidavit/Status Report is being filed to supplement the submissions made in previous reports and the answering Respondent craves leave to refer to and rely upon the said reports along with the submissions herein.

KHASRA NO. 373/1 (Takiya Talab)

7. Khasra No. 373/1, also known as *Takiya Talab*, is Gram Sabha land. Upon urbanisation of villages under Section 507 of the Delhi Municipal Corporation Act, 1957, the Gram Sabha stood dissolved and, in terms of Section



150(3) of the Delhi Land Reforms Act, 1954, all land and assets of the erstwhile Gram Sabha vested in the Central Government. The said land, having so vested in the Central Government, was subsequently placed at the disposal of the Delhi Development Authority under Section 22(1) of the Delhi Development Act, 1957, and was formally handed over to the answering Respondent by the BDO (West), GNCTD, during the year 2020–21 on an “*as is where is basis*”.

8. The rejuvenation of Khasra No. 373/1 is being carried out in a phased manner, as detailed under the status report dated 23.05.2025. After several persuasions and joint visits undertaken with GNCTD, the Revenue Department and the Land Management Wing of DDA, a TSS survey was conducted and verified in coordination with the Revenue authorities. The verified drawings of the pond show that the demarcated area is encroached upon by peripheral roads, a temple, litigation-affected land, buildings and adjoining houses. The TSS Verification in respect of Khasra No.373/1 is annexed hereto as **Annexure R-2**.
9. On 19.06.2025, a joint inspection was conducted along with the Land Management (West Zone) of DDA, the Revenue Department and the Engineering Wing of DDA, which confirmed the extent of encroachment. Following the inspection, a file was initiated for demolition of the unauthorised structures and the same has been approved by the competent authority. A copy of the Department



noting/approval for demolition of encroachment on water bodies having Khasra Nos. 373/1 & 178/1 in village Mundka is annexed hereto as **Annexure R-3**.

10. Pursuant thereto, Notices were issued to the identified encroachers in 18.08.2025, for vacating the encroached land. Reminder notices were thereafter issued on 04.09.2025 to the encroachers, which are annexed as **Annexure R-4 (colly)**. The encroachers have submitted objections/replies, copies of which are annexed hereto as **Annexure R-5 (colly)**, and the same have been forwarded for verification to DD, Land Management (WZ). A copy of the said letter dated 15.09.2025 is annexed hereto as **Annexure R-6**.
11. Further, a letter dated 16.09.2025 was also addressed to DD/LM/WZ, requesting fixation of a date for joint demarcation in the presence of encroachers, local representatives and Engineering Wing officials, for taking the process forward. A copy of the said letter dated 16.09.2025 is annexed hereto as **Annexure R-7**.
12. It is submitted that under Phase-I rejuvenation, the water body is to be confined by construction of a boundary wall as per TSS verified drawings, followed by desilting. The work has already been initiated and will progress upon clearance of encroachments.

KHASRA NO. 178/1

13. Khasra No. 178/1 is Gram Sabha land, which was also



formally handed over to the DDA in the year 2020-21 by the BDO (West) on an "*as is where is basis*".

14. As per the verified drawings, the demarcated pond area is encroached upon by roads, residential houses and other built-up structures. In order to ascertain the extent of encroachment, a joint inspection was carried out on 19.06.2025 along with the Kanoongo of the Revenue Department, the Land Management (West Zone), and the Engineering Wing. The TSS Verification in respect of Khasra No.178/1 is annexed hereto as **Annexure R-8**. Based on the inspection, a file was initiated for carrying out demolition of the built-up structures, which has since been duly approved by the competent authority.
15. Pursuant thereto, Notices were issued to the identified encroachers in 18.08.2025, for vacating the encroached land. Reminder notices were thereafter issued on 04.09.2025 to the encroachers, which are annexed as **Annexure R-9 (colly)**. The encroachers have submitted objections/replies, copies of which are annexed hereto as **Annexure R-10 (colly)**, and the same have been forwarded for verification to DD, Land Management (WZ). A copy of the said letter dated 15.09.2025 is annexed hereto as **Annexure R-11**.
16. It is relevant to mention here that upon issuance of notices on 18.08.2025, and the objections and hindrances raised thereafter, a joint inspection in the presence of the concerned officials of the answering Respondent and



some objectors was carried out on 22.08.2025. In view of the prevailing circumstances, the work of construction of boundry wall was stopped on site, pending further necessary clarification, which also once again required inputs from the revenue wing of the GNCTD. A copy of the handwritten inspection report dated 22.08.2025 is annexed hereto as **Annexure R-12**.

17. The letter dated 16.09.2025 referred to hereinabove addressed to DD/LM/WZ, also contains the request for fixing of a date for conducting a joint demarcation in Khasra No.178/1, in the presence of the encroachers, the village Pradhan, and representatives of the Engineering Wing. It is reiterated that in order to finalise the demarcation on the ground and to remove any dispute, the said process is necessary.

KHASRA NO. 142/(3-1)

18. The water body on site is a natural formation with no artificial or man-made source of water. Owing to the ongoing monsoon season, the water body/johad is presently full of water. However, for its effective restoration, rejuvenation and long-term maintenance, the construction of the boundary wall is the first crucial step in the process. Photographs showing the present status are annexed hereto as **Annexure R-13(colly)**.
19. For the said purpose, Phase-I tender for desilting and boundary wall construction was awarded in March 2025, and the contractor commenced work in terms thereof in



April, 2025. However, local landowners have persistently obstructed the execution, preventing the movement of construction material through adjoining lands and raising objections to the demarcation carried out by the Revenue Wing, GNCTD.

20. Multiple representations were submitted by the objectors opposing the works. In response, the DDA has written to the Land Management Wing and the Revenue Department seeking their comments on the objections raised by the landowners, and responses thereto are still awaited.
21. A reminder letter dated 09.09.2025 has been issued to the Sub-Divisional Magistrate (District West) and the Land Management Wing, reiterating the request for intervention and necessary support in view of the obstruction at site. The said letter records that the rejuvenation of the water body situated on Gram Sabha land at Khasra No. 142, Village Mundka, is under consideration before this Hon'ble Tribunal. The TSS of the said water body was jointly verified by LM/West Zone, DDA and Revenue, GNCTD on 18.01.2025, and further demarcation was carried out on 20.01.2025 in the presence of the said authorities. Despite these efforts, during commencement of the work, local villagers objected and asserted ownership claims over the land within and around the water body.

22. The nearby occupants have been protesting and



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8

obstructing the execution, citing alleged errors in demarcation. They have also submitted representations in this regard. As a result, construction material and machinery cannot be transported to the site, and execution of the awarded work remains stalled. Copy of the said letter dated 09.09.2025 addressed to the SDM is annexed herewith as **Annexure R-14**.

23. Simultaneously, a further reminder request following the letter dated 05.05.2025 was also made to the SHO, P.S. Mundka vide letter dated 09.09.2025, once again seeking police assistance to ensure smooth execution. A copy of the said letter is annexed herewith as **Annexure-R-15**.
24. In these aforementioned circumstances, despite the award of work and initiation of Phase-I execution, the project remains stalled on account of the continuing obstruction and lack of on-ground assistance from the concerned authorities.
25. As detailed under the earlier status report filed by the answering Respondent/DDA on 23.05.2025, for the subsequent phase of rejuvenation of these water bodies, the DDA has engaged IIT Delhi as consultant to prepare a scientific and sustainable plan for restoration. The consultancy covers ecological assessment, water quality management, infrastructure upgradation, and sewage treatment. The detailed study of the ponds is under progress and phase-wise reports from IIT Delhi are awaited.



26. With respect to Khasra No. 163/1, which was also handed over to the DDA in 2020-21 on 'as is where is basis'; As submitted already, the johar on this land stands developed, with a temple also existing in its premises at the time of handover. Photographs in respect thereof have been filed alongwith the Report dated 23.05.2025.

27. The Deponent states and submits that it is scrupulously and diligently attempting to follow all the directions passed by this Hon'ble Tribunal in the present application and is taking necessary action for rejuvenation of the water bodies falling under its purview.

28. The above information, documents and present Affidavit are submitted accordingly.

Anshul
23/9/25
DEPONENT
अधिशारी अभियन्ता
Executive Engineer
दांपरि० खण्ड-1/दि०वि०प्रा०
Executive Engineer
D.P.D.-1/D.D.A.

VERIFICATION:

Verified at New Delhi on this 23 SEP 2025 day of September, 2025 that the contents of the above Affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. No part of it is false and nothing material has been concealed therefrom.

I identify the deponent who has signed in my presence.



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Anshul T. Jaiswal
S/o, W/o, D/o. Sr. Pramod Kumar
R/o. E.E., PDA Sec-5, Anand Park
Identified by P. K. Bhandari, Karkhana,
has solemnly sworn on
New Delhi on 23 SEP 2025 16
that the contents of the affidavit which has
been read & explained to him are true and
correct to his knowledge.

Oath Commissioner
New Delhi

Anshul
23/9/25
DEPONENT
अधिशारी अभियन्ता
Executive Engineer
दांपरि० खण्ड-1/दि०वि०प्रा०
Executive Engineer
D.P.D.-1/D.D.A.

818 Annexure R-1 10
दिल्ली विकास प्राधिकरण
कार्यालय अधीक्षण अभियंता
द्वारका सिविल परिमंडल -1
कार्यालय परिसर, मंगलापुरी नई दिल्ली-110045

No. PS/SE/DCC-1/DDA/2024-25/22

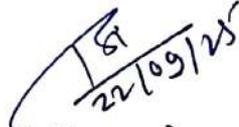
Dated:22.09.2025

Authority letter

Sh. Anshul Titoria, EE/DPD-I is hereby authorized to file affidavit or any other related documents before Honble NGT in the matter of Dr Jeet Singh Yadav Vs GNCTD &Ors. (O.A. No. 311/2022) on behalf of the Delhi Development Authority.

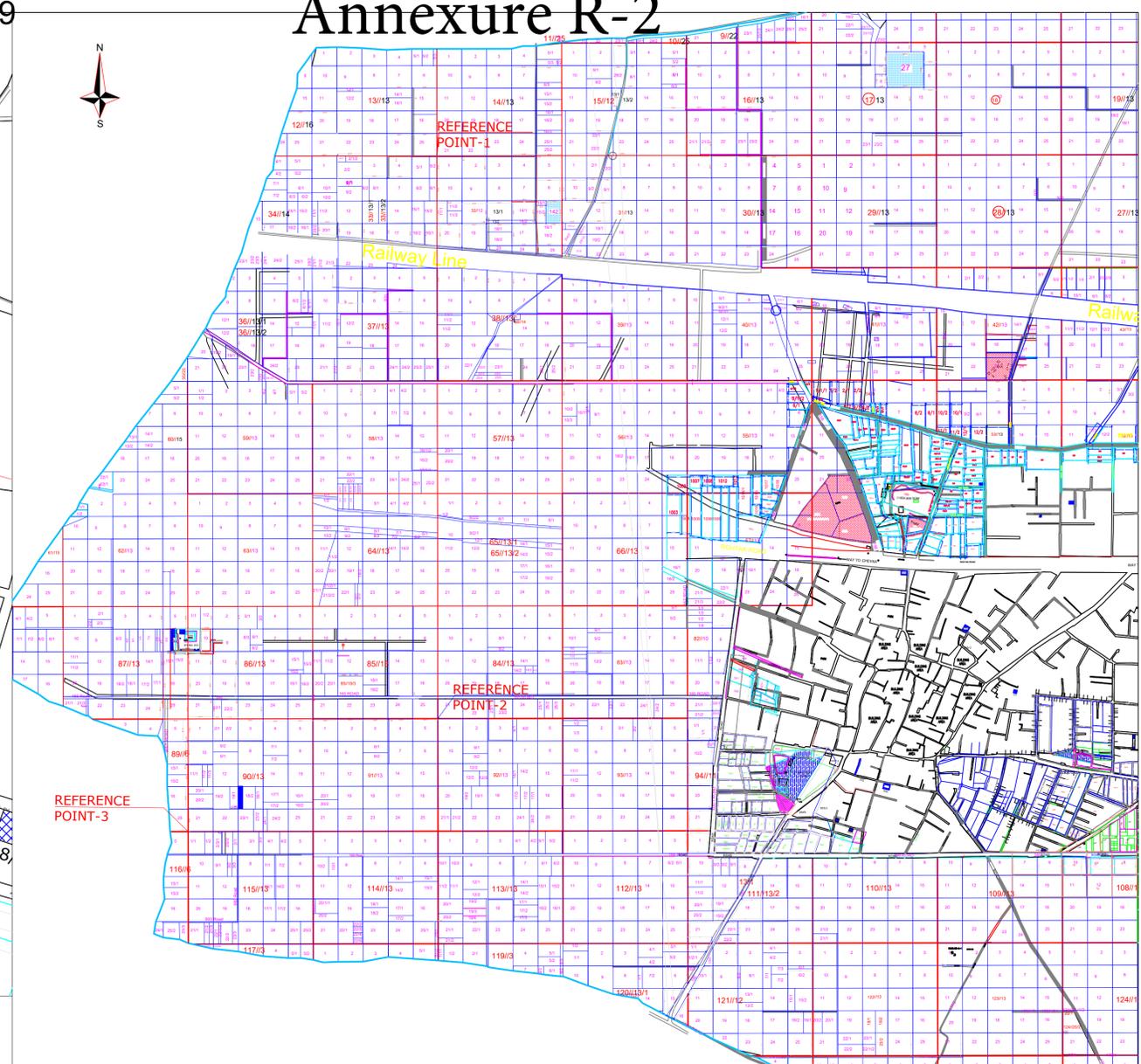
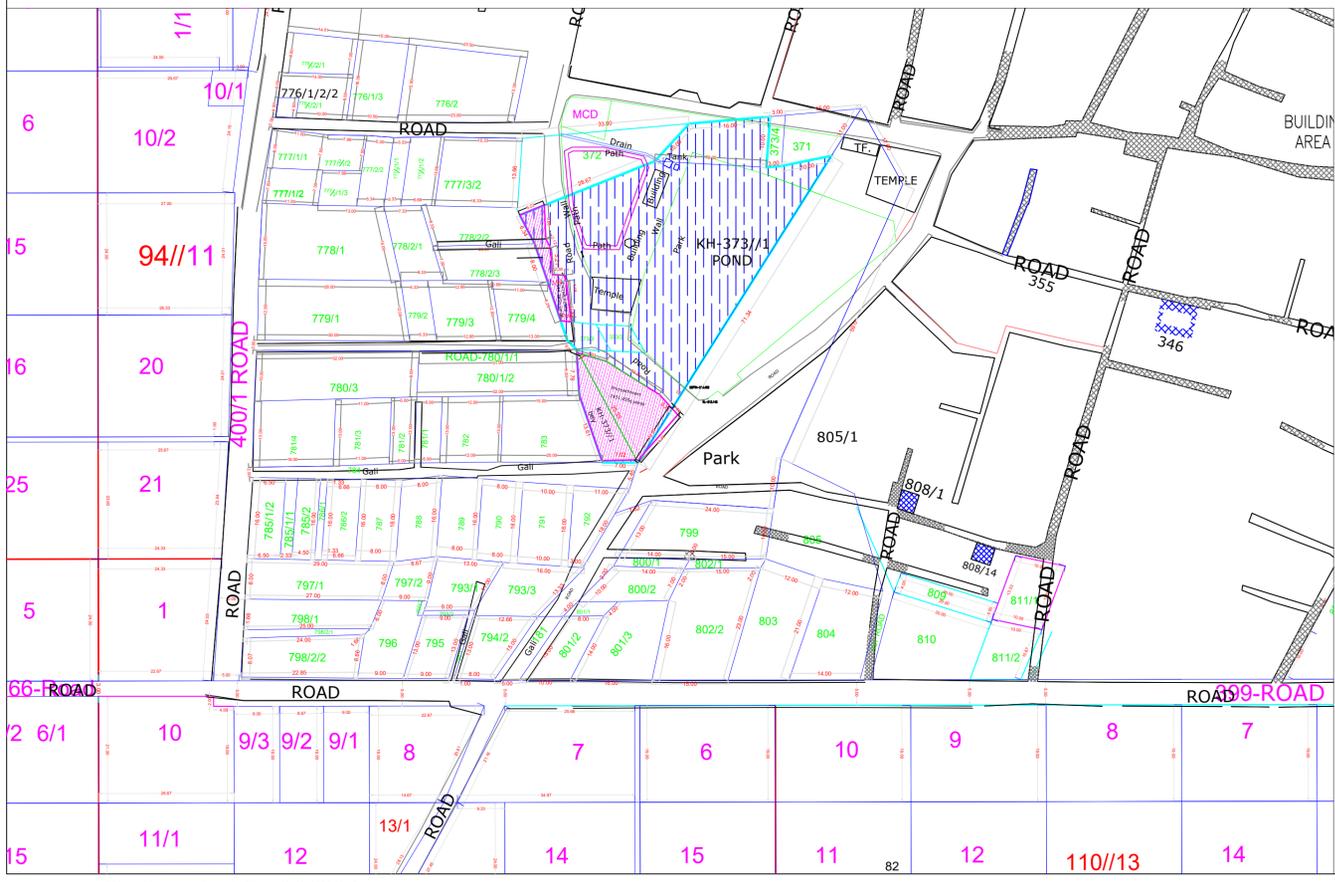
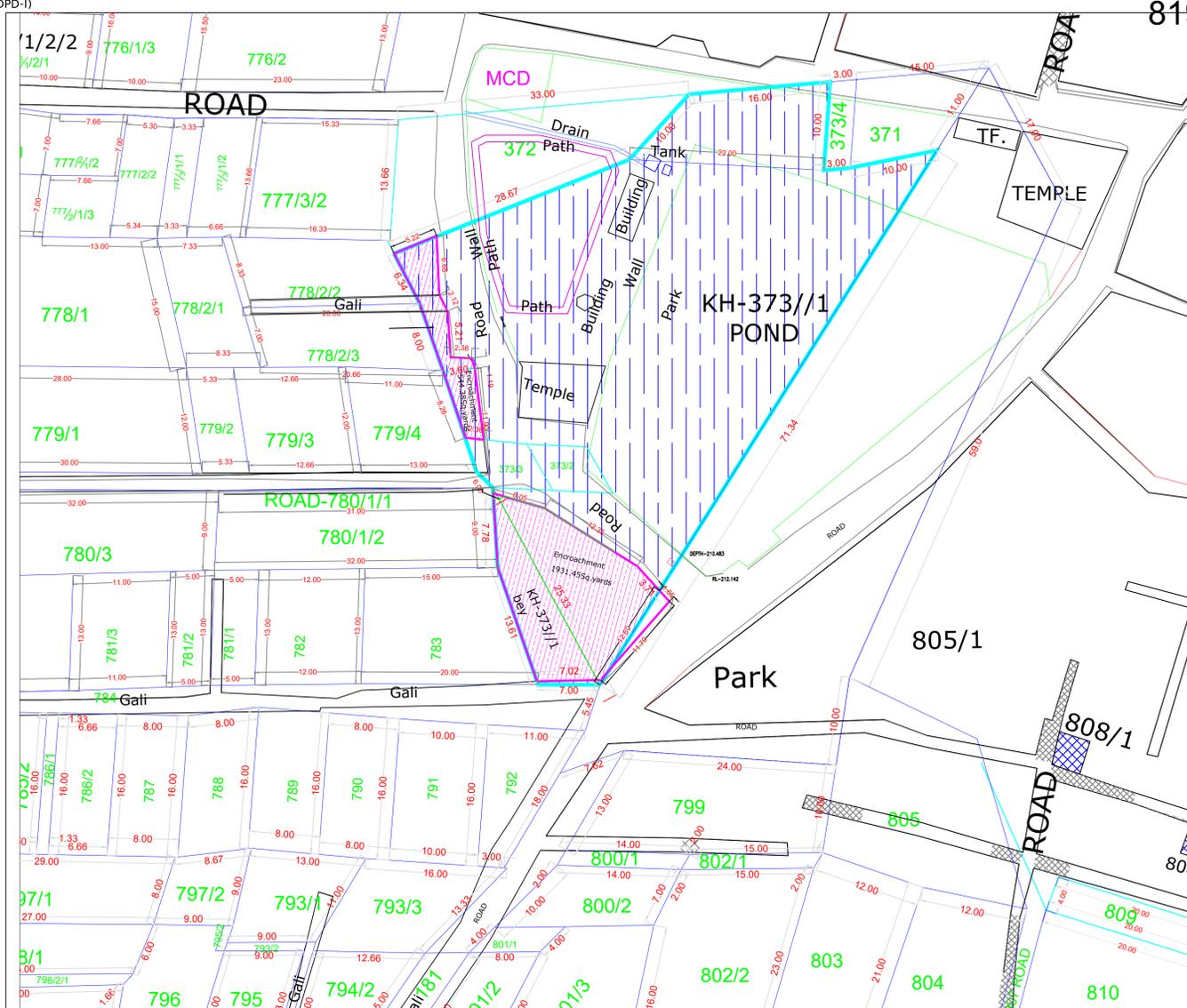
This authorization is granted to ensure timely filing of the response and effective representation of the Authority before the Hon'ble Tribunal.

You are requested to take necessary action accordingly.


(Brijesh Kumar)
SE/DCC-I/DDA

✓ To,
Executive Engineer
Dwarka Project Division -I
DDA, Central Nursery,
Dwarka Sector-5

Annexure R-2



- NOTES**
- All dimensions are in Gatha unless otherwise mentioned.
 - The Khara plan is made on the basis of masavi & field book.
 - This demarcation work is on behalf of reference points "1", "2", "3" and revenue record given by the revenue staff.
 - This demarcation report submitted after checking and verified by revenue staff and before execution, it must be verified again by the revenue staff.
 - This demarcation work has been carried out with the help of Total Station/DGPS Machine.
 - Least count for measurement in old time (by chain method) was minimum 3' (Three feet) approx. in consolidated map.
 - All masavi / siza maps are prepared considering that accuracy. Now demarcation work has been carried out by total station machine (T.S.M.), which has accuracy of 1 mm. So up to (+) and (-) 3' difference is permissible.
 - Least count for measurement in old time (by chain method) was minimum 1/2 gatha approx in Kistwar Siza. All masavi / siza of Kistwar Village maps are prepared considering that accuracy. Now demarcation work has been carried out by Total Station (T.S.)/D.G.P.S. machine, which has accuracy of 1 mm. So up to (+) and (-) 1/2 gatha difference is permissible.
 - Standard size (4 Bigha and 16 Biswa) of a consolidated/Kilabandi Kharsa is North & South side = 220 feet and East & West Side = 198 Feet because 1 gatha = 8-3" and it can not be more than this size in any manner. If in any masavi/field book has been recorded with 27 gatha, it can be consider as 26.667 only.
 - Standard size of a consolidated Mustil/Rectangle is North & South side = 133.33 Gatha and East & West Side = 120 Gatha.
 - Result of demarcation report depends upon reference points given by the revenue staff. Demarcation report may vary from other/earlier demarcation report due to change of reference points, availability of reference points and difference in reference points.
 - Kharsa plan has been digitized as whole Mustil to carry out distances from reference points to demarcated land and digitized in detail of each Khara of land required demarcation.
 - It is technically not required to digitize each Kharsa individually as per masavi of whole village to demarcate some land.
 - Because demarcation work is executing in Kilabandi/Consolidated villages therefore at seen three sides can be digitize as per revenue record with 90 degree angle and 4th side automatically comes as per mathematically calculated by the computer.
 - Total area of Kh. No. 163, 4 Bigha 16 Biswa.
 - We have made boundary line of Kh. No. 163 as per record but it is not possible to us to make whole internal lines as per gatha given in the field book and it has been made as per required gatha by the computer and discrepancies have been mentioned in shown table of gatha difference of Kh. No.163.
 - Kharsa No. 163 is mentioned in the field book but it has not been located in the masavi therefore we are not able to draw it in the demarcation plan.
 - Bearing Technology Pvt. Ltd. is only service provider. If you required any further Clarification/ information, Please contact to concern SDM/Tehsildar/B.D.O.

Inset Map Showing Location of REF.Points

REFERENCE POINT-1 MUNDKA VILLAGE (13//25-SOUTH EAST CORNER)			
13	14		
25	21		
33	32		
5	1		
REFERENCE POINT-2 MUNDKA VILLAGE 85//25-SOUTH EAST CORNER)			
85	84		
25	21		
91	92		
5	1		
REFERENCE POINT-3 MUNDKA VILLAGE(90//21-SOUTH WEST CORNER)			
89	90		
25	21		
116	115		
5	1		

LEGENDS AND SYMBOLS

ROAD	—
BOUNDARY WALL	—
BUILDING	—
FOOTPATH	—
TREE	—
DDA LAND	—
HT LINE	—
GREEN BELT	—
SIGN BOARD	—
DIVIDER	—
DRAIN	—
SERVICE ROAD	—
BORE WELL	—
OFC PILLAR	—
TEMPLE	—
HT TOWER	—
WBM ROAD	—
CART TRACK	—
LAMP POST	—
CHAMBER	—
GATE	—
ENCROACHED	—

**KHASARA NO.163
REVENUE AREA - 4-16
SURVEY AREA - 4046.946 SQM.**

Survey Consultants : **Bearing Technology Pvt.Ltd.**
 FLAT No. -4 UPPER GROUND FLOOR
 SATYA APARTMENT, MUNDKA, DELHI-110041
 Mob. : +91-9911155669 & +91-9911155607
 E-mail : info@bearingtechnology.biz
 Website : www.bearingtechnology.biz

NAME OF WORK:-
 DEMARCATION OF KHASARA NO.373/1
 DDA LAND AT VILLAGE MUNDKA NEW DELHI.

CLIENT:-
 DPD-1, DELHI DEVELOPMENT AUTHORITY.

SCALE - NTS
 ALL DIM. ARE IN GATHA
 PAPER SIZE - A-1

820

Annexure R-3 ¹²

File No. ENG/CEDZ/0029/2025/DCC1/DPD1-EE(DPD-I)

GOVERNMENT OF INDIA

Delhi Development Authority(DDA)

DDA

O/o EE (DPD-I)

SUBJECT

Main Category :
Sub Category :
Description : Regarding approval for demolition of encroachment on water bodies having Khasra. Nos. 373/1 & 178/1 in village Mundka.

OTHER DETAILS

Language : English
Remarks :
Previous References :
Later References :

Note # 1

Subject: Approval for Demolition of Encroachment on water bodies having Khasra. Nos 373/1 & 178/1 in village Mundka.

(O.A. No. 311/2022) Before Hon'ble National Green Tribunal

IN THE MATTER OF

Dr. Jeet Singh Yadav.....
Applicant

v/s

GNCTD &Ors.....
Respondent

With reference to above, the matter is pending before Hon'ble NGT. The matter is regarding the water bodies in village having Khasra No. 373/1, 178/1, 163/1 (Dada Doba Mandir) and 190/1 (Shishuwala Talab).

In order to rejuvenate and demarcation of water bodies. The water body 178/1 , 373/1(Takiya Talab) verified on dated 30.01.2025 & 163/1 verified on date 18.01.2025. The water bodies have Khasra No. 178/1 & 373/1 have significant encroachment as per verified Drawings. In order to trace out quantum of encroachment Joint inspection was conducted on 19.03.2025 ,Joint inspection note attached([C.P.\(11-12\)](#))

Joint inspection was conducted in presence of Devendra Kr. (Kgo/WZ), Navneet Kr. (AE/DPD-1), Vishal Aswal (JE/DPD-1). As per verified TSS drawing, the surveyor identified the demarcated points at site. The water body Takiya Talab having khasra No. 373/1 already have temple, road, Govt. Building having Post office/MCD office.

S. No	Description of builtup property	Images
A	Encroachment Details - Takiya Talab (K.No. 373/1)	
	1. Ground Floor – Fully Built-up with RCC Slab Permanent Structure	Photo enclosed (CP-23)
	New structure with filling plinth beam and erected column	Photo enclosed (CP-13)

	2. Braham Kumaris – Vardani Bhawan – Ground floor with RCC Slab – Permanent Structure having half built-up on 1st floor	Photo enclosed (CP-14)
	3. 2 Nos Temporary Roofs with corrugated sheet on Road (Approx area)	Photo enclosed (CP-15)
	4. 2 Nos Shops on Road with Roof built by Tukdi Lenter (Approx area)	Photo enclosed (CP-16)
	5. PK Logistics (Part) (Some open protected Land)	Photo enclosed (CP-17)
	6. HNOC (Hind Nature Oil Chemicals) – Tin Shed Structure K. No. 719/2 Approx – 5.32 mtr from Boundary (5.32 m × 20.77 mtr)	Photo enclosed (CP-18)
	7. 2 Nos Shops:- One shop having Tin Shed, One shop having Tukdi Slab	Photo enclosed (CP-19)
	8. 1 No. Factory – Some part (Treadown Tyre)	Photo enclosed (CP-20)
	9. Late Rajmahal Vats S/o Pt Meera	

	Singh – Permanent Structure House double story Floor RCC Slab Structure (Lenter) Area approx → 24.00 × 14.00 mtr	Photo enclosed (CP-21)
B	Encroachment Detail of Water Body (K.No. 178/1)	
	1. 1 Nos Kabadi Shop of Plastic Bags Having 2 Nos big size room with corrugated cement sheets Approx – 200 Sq. Yards	Photo enclosed. (CP-22)

As the land management department (west zone) is the designated nodal agency for such matters, the following actions are proposed.

Approval may kindly be accorded for fixing a demolition programme to remove the builtup property on water bodies land of Mundka village, submitted for kind perusal and necessary approval, please

08/07/2025 11:41 AM

NAVNEET KUMAR
ASSISTANT ENGINEER

Note # 2

The TSS verified drawing of water body having Khasra No. 373/1, Takiya Talab (Drawing attached) [C.P. \(24\)](#) & Khasra No. 178/1 (Drawing Attached) [C.P. \(25\)](#). File submission for accorded for fixing a demolition programme to remove the built-up property on water bodies land of Mundka village.

08/07/2025 12:42 PM

NISHI KESH KUMAR
EXECUTIVE ENGINEER

Note # 3

08/07/2025 01:47 PM

BRIJESH KUMAR
SUPTD. ENGINEER

Note # 4

08/07/2025 02:55 PM

**DHEERAJ KADYAN
EXECUTIVE ENGINEER**

Note # 5

As per [Note No 1](#) of Sh. Navneet Kumar (Assistant Engineer) mentioned that the land management department (west zone) is the designated nodal agency for such matters. Hence, if agreed file may be send to LM department.

09/07/2025 06:08 PM

**JITENDER YADAV
ASSISTANT ENGINEER**

Note # 6

10/07/2025 02:32 PM

**DHEERAJ KADYAN
EXECUTIVE ENGINEER**

Note # 7

10/07/2025 04:00 PM

**BRIJESH KUMAR
SUPTD. ENGINEER**

Note # 8

Please refer note#1 and 5 above. Case is forwarded for your perusal and further necessary action please.

10/07/2025 08:27 PM

**DEEPAK SUYAL
CHIEF ENGINEER**

Note # 9

11/07/2025 03:01 PM

**KISHORE KSHIRSAGAR LAKSHMAN
COMMISSIONER (LM)**

Note # 10

21/07/2025 03:25 PM

**VIKRAM SINGHAL
DIRECTOR**

Note # 11

22/07/2025 03:30 PM

**SAKET KUMAR
DEPUTY DIRECTOR**

Note # 12

May please see the above notes.

As per land record, DDA, the land bearing khasra no. 373/1(15-18) and 178/1(1-19) of village Mundka was handed over to DDA on 12.10.2020 by o/o BDO (west) and o/o SDM (PB), GNCTD upon urbanization of the village. Further the land was transferred to Engg. Wing i.e DPD-I on 12.07.2021. (the copy of handing/taking over dt. 12.10.2020 and transfer paper dt. 12.07.2021 are attached herewith)

Submitted pl.

[Scan_1 \(1\).pdf](#)[Transfer Paper of PP \(1\).pdf](#)

22/07/2025 04:42 PM

**DEVENDRA KUMAR VERMA
KANOONGO**

Note # 13

23/07/2025 10:54 AM

**SAKET KUMAR
DEPUTY DIRECTOR**

Note # 14

may please approve the proposal at note #1 ante

24/07/2025 05:51 PM

**VIKRAM SINGHAL
DIRECTOR**

Note # 15

Pl see remarks of LM Department above for further necessary action please.

24/07/2025 06:49 PM

**KISHORE KSHIRSAGAR LAKSHMAN
COMMISSIONER (LM)**

Note # 16

25/07/2025 11:29 AM

**DEEPAK SUYAL
CHIEF ENGINEER**

Note # 17

25/07/2025 03:42 PM

**BRIJESH KUMAR
SUPTD. ENGINEER****Note # 18**

25/07/2025 05:48 PM

**NISHI KESH KUMAR
EXECUTIVE ENGINEER****Note # 19**

approval may please be granted as per #Note-1.

05/08/2025 01:21 PM

**NAVNEET KUMAR
ASSISTANT ENGINEER****Note # 20**

As per circular dated 27.09.2024([CP-26-31](#)) for any major demolition program must be brought to the notice of worthy VC, DDA. Hence file may send to worthy VC,DDA through LM Wing, DDA for approval please.

13/08/2025 03:36 PM

**NISHI KESH KUMAR
EXECUTIVE ENGINEER****Note # 21**

14/08/2025 01:47 PM

**BRIJESH KUMAR
SUPTD. ENGINEER****Note # 22**

As per circular dated 27.09.2024([CP-26-31](#)) for any major demolition program must be brought to the notice of worthy VC, DDA.
Case is forwarded for your perusal and further information/ approval of VC /DDA please.

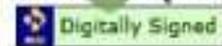
14/08/2025 03:50 PM

**DEEPAK SUYAL
CHIEF ENGINEER****Note # 23**

The circular referenced above is from the EM's Secretariat. Hence, the file may accordingly be routed please.

14/08/2025 06:42 PM

KISHORE KSHIRSAGAR LAKSHMAN
COMMISSIONER (LM)



Note # 24

As per circular dated 27.09.2024([CP-26-31](#)) for any major demolition program must be brought to the notice of worthy VC, DDA. File may send to worthy VC, DDA through LM Wing, DDA for approval please.

15/08/2025 08:09 PM

DEEPAK SUYAL
CHIEF ENGINEER

Note # 25

18/08/2025 03:45 PM

SANJAY KUMAR KHARE
ENGINEER MEMBER

Note # 26

VC may kindly peruse and approve the proposal at Note # 1.

20/08/2025 12:35 AM

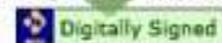
For RAVI SHANKAR
PC (LM)
Chittaranjan Dash
PC(PERSONNEL)

Note # 27

Approved

20/08/2025 05:48 PM

NAGARAJAN SARAVANAKUMAR
VICE CHAIRMAN



Note # 28

22/08/2025 12:16 PM

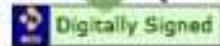
RAVI SHANKAR



Note # 29

22/08/2025 12:48 PM

KISHORE KSHIRSAGAR LAKSHMAN
COMMISSIONER (LM)



Note # 30

22/08/2025 02:57 PM

DEEPAK SUYAL
CHIEF ENGINEER

Note # 31

23/08/2025 02:02 PM

BRIJESH KUMAR
SUPTD. ENGINEER

Note # 32

25/08/2025 11:29 AM

NISHI KESH KUMAR
EXECUTIVE ENGINEER



Annexure R-4(Colly) 829

दिल्ली विकास प्राधिकरण,
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email - eedpd1@dda.org.in

21

No. F.2(1)AE-II/DPD-I/DDA/2025-26/ 42

Dated: 04-9-2025

To

The Encroacher,
Meer Singh
Kh No. 778/2/2, Near Takiya Talab Mundka,
New Delhi-110041

Sub:- Reminder of Demolition cum vacation Notice – Encroachment on Water Body Area (Johad Area), Takiya Talab in Village, Mundka.

Ref No.:- F.2(1)AE-II/DPD-I/DDA/2025-26/31 Dated: 18.08.2025

Whereas, a notice was earlier served upon you regarding the encroachment and unauthorized construction over the land pertaining to the Water Body Area (Johad Area); and whereas no reply /representation has been received from your side till date.

Since, this matter pertains to a case **Jeet Singh Yadav vs DDA**, (OA No. 311/2022) before the **Hon'ble National Green Tribunal (NGT)** and is under constant monitoring of the Higher Authority.

The land in question has been demarcated and verified as Johad Area by The Office of **The SDM(PB), GNCTD, and the Land Management Department(West Zone), DDA**, on the basis of revenue records. Hence, the construction/occupation on the said land is deemed illegal.

Accordingly, you are once again directed to:

1. Self-demolish the built-up structure raised over the Johad area immediately; OR
2. Submit valid and legally sustainable reasons, within the stipulated time, as to why demolition proceedings should not be undertaken against the said encroachment.

PLEASE TAKE NOTICE, Failure to comply with this within **10 days** from the issue of this order notice will result in forcible demolition proceedings at your risk, cost, and consequences, without any further intimation. Strict legal action shall also be initiated as per law.

Enclose:- As above.

NU
4/9/25
Assistant Engineer-II
DPD-I/DDA

o/c

Copy to:-

- ✓ 1. EE/DPD-1 for kind information.
2. DD, LM/WZ, for kind information
3. JE/DPD-1 w.r.t his report

NU
4/9/25
Assistant Engineer-II
DPD-I/DDA



830

दिल्ली विकास प्राधिकरण, 22
DELHI DEVELOPMENT AUTHORITY

द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email – eedpd1@dda.org.in

No. F.2(1)AE-II/DPD-I/DDA/2025-26/ 41

Dated: 04.9.20

To

The Encroacher,
General Store, Near Takiya Talab, Mundka,
New Delhi-110041

Sub:- Reminder of Demolition cum vacation Notice – Encroachment on Water Body Area (Johad Area), Takiya Talab in Village, Mundka.

Ref No.:- F.2(1)AE-II/DPD-I/DDA/2025-26/29 Dated: 18.08.2025

Whereas, a notice was earlier served upon you regarding the encroachment and unauthorized construction over the land pertaining to the Water Body Area (Johad Area); the reply submitted by Shmt Kamla Devi Ji dated 27.08.2025 is not found satisfactory.

Since, this matter pertains to a case **Jeet Singh Yadav vs DDA, (OA No. 311/2022)** before the **Hon'ble National Green Tribunal (NGT)** and is under constant monitoring of the Higher Authority.

The land in question has been demarcated and verified as Johad Area by The Office of The **SDM(PB), GNCTD, and the Land Management Department(West Zone), DDA**, on the basis of revenue records. Hence, the construction/occupation on the said land is deemed illegal.

Accordingly, you are once again directed to:

1. Self-demolish the built-up structure raised over the Johad area immediately; OR
2. Submit valid and legally sustainable reasons, within the stipulated time, as to why demolition proceedings should not be undertaken against the said encroachment.

PLEASE TAKE NOTICE, Failure to comply with this within **10 days** from the issue of this order notice will result in forcible demolition proceedings at your risk, cost, and consequences, without any further intimation. Strict legal action shall also be initiated as per law.

Enclose:- As above.


Assistant Engineer-II
DPD-I/DDA

Copy to:-

1. EE/DPD-1 for kind information.
2. DD, LM/WZ, for kind information
3. JE/DPD-1 w.r.t his report



831

दिल्ली विकास प्राधिकरण, **23**
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email – ccdpd1@dda.org.in

No. F.2(1)AE-II/DPD-I/DDA/2025-26/ 40

Dated: 4.9.2025

To

The Encroacher,
Halwai ki Dukan Near Takiya Talab, Mundka,
New Delhi-110041

Sub:- Reminder of Demolition cum vacation Notice– Encroachment on Water Body Area (Johad Area), Takiya Talab in Village, Mundka.

Ref No.:- F.2(1)AE-II/DPD-I/DDA/2025-26/28 Dated: 18.08.2025

Whereas, a notice was earlier served upon you regarding the encroachment and unauthorized construction over the land pertaining to the Water Body Area (Johad Area); the reply submitted by Shmt Kamla Devi Ji dated 27.08.2025 is not found satisfactory.

Since, this matter pertains to a case **Jeet Singh Yadav vs DDA**, (OA No. 311/2022) before the **Hon'ble National Green Tribunal (NGT)** and is under constant monitoring of the Higher Authority.

The land in question has been demarcated and verified as Johad Area by The Office of The **SDM(PB), GNCTD, and the Land Management Department(West Zone), DDA**, on the basis of revenue records. Hence, the construction/occupation on the said land is deemed illegal.

Accordingly, you are once again directed to:

1. Self-demolish the built-up structure raised over the Johad area immediately; OR
2. Submit valid and legally sustainable reasons, within the stipulated time, as to why demolition proceedings should not be undertaken against the said encroachment.

PLEASE TAKE NOTICE, Failure to comply with this within **10 days** from the issue of this order notice will result in forcible demolition proceedings at your risk, cost, and consequences, without any further intimation. Strict legal action shall also be initiated as per law.

Enclose:- As above.

[Handwritten Signature]
4/9/25

Assistant Engineer-II
DPD-I/DDA

Copy to:-

1. ✓ EE/DPD-1 for kind information.
2. DD, LM/WZ, for kind information
3. JE/DPD-1 w.r.t his report

[Handwritten Signature]
4/9/25

Assistant Engineer-II
DPD-I/DDA



832 DELHI DEVELOPMENT AUTHORITY 24

दिल्ली विकास प्राधिकरण,
द्वारका परियोजना खंड
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email – eedpd1@dda.org.in

No. F.2(1)AE-II/DPD-I/DDA/2025-26/ 39

Dated: 04.7.25

To

The Encroacher,
Khali Godam, Mata Chowk
Near Takiya Talab Mundka,
New Delhi-110041

Sub:- Reminder of Demolition cum vacation Notice – Encroachment on Water Body Area (Johad Area), Takiya Talab in Village, Mundka.

Ref No.:- F.2(1)AE-II/DPD-I/DDA/2025-26/34 Dated: 18.08.2025

Whereas, a notice was earlier served upon you regarding the encroachment and unauthorized construction over the land pertaining to the Water Body Area (Johad Area); and whereas no reply /representation has been received from your side till date.

Since, this matter pertains to a case **Jeet Singh Yadav vs DDA**, (OA No. 311/2022) before the **Hon'ble National Green Tribunal (NGT)** and is under constant monitoring of the Higher Authority.

The land in question has been demarcated and verified as Johad Area by The Office of The **SDM(PB), GNCTD, and the Land Management Department(West Zone), DDA**, on the basis of revenue records. Hence, the construction/occupation on the said land is deemed illegal.

Accordingly, you are once again directed to:

1. Self-demolish the built-up structure raised over the Johad area immediately; OR
2. Submit valid and legally sustainable reasons, within the stipulated time, as to why demolition proceedings should not be undertaken against the said encroachment.

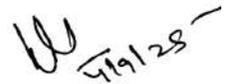
PLEASE TAKE NOTICE, Failure to comply with this within **10 days** from the issue of this order notice will result in forcible demolition proceedings at your risk, cost, and consequences, without any further intimation. Strict legal action shall also be initiated as per law.

Enclose:- As above.


Assistant Engineer-II
DPD-I/DDA

Copy to:-

1. EE/DPD-1 for kind information.
2. DD, LM/WZ, for kind information
3. JE/DPD-1 w.r.t his report


Assistant Engineer-II
DPD-I/DDA



दिल्ली विकास प्राधिकरण,
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email – eedpd1@dda.org.in

No. F.2(1)AE-II/DPD-I/DDA/2025-26/ 38

Dated: 24-9-2025

To

The Encroacher,
Building construction
Near Vardhani Bhawan, Near Takiya Talab Mundka,
New Delhi-110041

Sub:- Reminder of Demolition cum vacation Notice – Encroachment on Water Body Area (Johad Area), Takiya Talab in Village, Mundka.

Ref No.:- F.2(1)AE-II/DPD-I/DDA/2025-26/33

Dated: 18.08.2025

Whereas, a notice was earlier served upon you regarding the encroachment and unauthorized construction over the land pertaining to the Water Body Area (Johad Area); the reply submitted by Shmt Kamla Devi Ji dated 27.08.2025 is not found satisfactory.

Since, this matter pertains to a case **Jeet Singh Yadav vs DDA**, (OA No. 311/2022) before the **Hon'ble National Green Tribunal (NGT)** and is under constant monitoring of the Higher Authority.

The land in question has been demarcated and verified as Johad Area by The Office of The **SDM(PB), GNCTD, and the Land Management Department(West Zone), DDA**, on the basis of revenue records. Hence, the construction/occupation on the said land is deemed illegal.

Accordingly, you are once again directed to:

1. Self-demolish the built-up structure raised over the Johad area immediately; OR
2. Submit valid and legally sustainable reasons, within the stipulated time, as to why demolition proceedings should not be undertaken against the said encroachment.

PLEASE TAKE NOTICE, Failure to comply with this within **10 days** from the issue of this order notice will result in forcible demolition proceedings at your risk, cost, and consequences, without any further intimation. Strict legal action shall also be initiated as per law.

Enclose:- As above.

[Signature]
Assistant Engineer-II
DPD-I/DDA

Copy to:-

1. EE/DPD-1 for kind information.
2. DD, LM/WZ, for kind information
3. JE/DPD-1 w.r.t his report

ok

[Signature]
Assistant Engineer-II
DPD-I/DDA

Annexure R-5 (Colly) 26

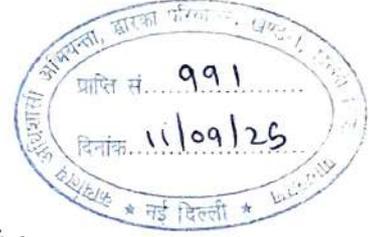
दिनांक-25.08.2025

सेवा में, EE/DPDJ
सहस्रसक अभियंता

द्वारका परियोजना खंड-1

दिल्ली विकास प्राधिकरण

द्वारका सेक्टर-5, नई दिल्ली



विषय:- जोहड़ भूमि पर निर्मित सम्पत्ति को खाली करने हेतु नोटिस के संबंध में ।

महोदय,

आपके कार्यालय के पत्र संख्या 2(1)/AE-II/DPD-I/DDA/2025-26/31 दिनांक 18.08.2025 का अवलोकन करें, जिसके तहत हमारी पैतृक निवास स्थान जो कि खसरा संख्या 778/2/2, ग्राम मुंडका, दिल्ली-110041 में स्थित हैं पर उपरोक्त विषय से संबंधित असंवैधानिक/अवैध नोटिस चिपकाया गया है, जिसमें उक्त संपत्ति को 10 दिनों के अंदर खाली करने का निर्देश दिया गया है और उक्त नोटिस में कथित रूप से उल्लेख किया गया है कि निर्माण तालाब की भूमि (जोहड़ भूमि) पर किया गया है।

(2) इस संबध मे यह कहना है कि उक्त नोटिस असंवैधानिक, अनुचित एवं अन्यायपूर्ण है । हमारी पैतृक संपत्ति के खिलाफ जारी किए गए उक्त असंवैधानिक/ अवैध नोटिस के निपटान हेतु निम्नलिखित बातों की ओर आपका ध्यान आकर्षित करना चाहूँगी, जिसका विवरण निम्न प्रकार है:-

- (i) मैं राजबाला, आयु 72 वर्ष, पत्नी स्वर्गीय श्री राजमल वत्स, पुत्रवधू स्वर्गीय श्री मीर सिंह, अपने परिवार के सदस्यों के साथ पिछले 40 वर्षों से मकान संख्या 778/2/2, ग्राम-मुंडका, दिल्ली-110041 में रह रही हूँ। यहां यह भी उल्लेख करना है कि उक्त संपत्ति गांव मुंडका के आवासीय क्षेत्र में स्थित है जिसे आबादी या लाल डोरा भी कहा जाता है।
- (ii) राजस्व विभाग के रिकॉर्ड के अनुसार, संपत्ति संख्या 778/2/2 का रकबा (क्षेत्रफल) 1208 वर्ग गज (01 बीघा और 04 बिस्वा) है और हमारे द्वारा कुल 1208 वर्ग गज के अंदर ही निर्माण कार्य किया गया है । उक्त भूमि रिकॉर्ड (नकल) की छायाप्रति आपके सुलभ संदर्भ हेतु संलग्न है।
- (iii) उपरोक्त संपत्ति राजस्व विभाग, दिल्ली सरकार द्वारा भूमि समेकन (चकबंदी) के दौरान ग्राम मुंडका में स्थित हमारी कृषि भूमि 02 बीघा 08 बिस्वा की एवज में (दोगुनी कीमत पर) आवंटित की गई थी।
- (iv) वर्ष 1985 के दौरान, राजस्व विभाग के अधिकारियों/कर्मचारियों क्रमशः पटवारी, गिरदावर और तहसीलदार ने न केवल हमारी संपत्ति का, बल्कि अन्य सभी ग्रामवासियों की संपत्तियों की निशानदेही/सीमांकन किया था। इसके अलावा, मूलभूत विकास कार्य

अगले पृष्ठ पर जारी:-

के रूप में, तत्कालीन सरकार ने इंटों की सड़क (खड़जा), बरसाती/गंदे पानी की निकासी के लिए नालियाँ और बिजली की आपूर्ति के लिए खंभे भी लगवाए गए थे। तदनुसार, हमने 1985 के अंत में अपनी संपत्ति की सीमा के अंदर निर्माण कार्य किया था और वर्तमान में भी तालाब की भूमि पर एक भी ईच का अतिक्रमण हमारे द्वारा नहीं किया गया है, जैसा कि उक्त असंवैधानिक नोटिस में कथित रूप से उल्लेख किया गया है।

- (v) इसके अलावा, वर्ष 1998 में, तत्कालीन राजस्व विभाग के अधिकारियों द्वारा पुनः निशानदेही की गई और तत्कालीन दिल्ली सरकार द्वारा सीमेंटेड सड़क (आरसीसी), जल निकासी, सीवरेज व्यवस्था और तालाब की चारों दिशाओं में Boundary Wall का निर्माण किया गया था।
- (vi) वर्तमान स्थिति में हमारे निवास स्थान 778/2/2 और तालाब (जोहड़) के बीच सार्वजनिक सड़क और डॉ भीमराव अम्बेडकर पार्क है, जिसके अंदर दिल्ली जल बोर्ड, दिल्ली नगर निगम और भारतीय पोस्ट ऑफिस के कार्यालय भी हैं। इसके पश्चात ही तालाब (जोहड़) है और हमारे मकान से तालाब की दूरी लगभग 250 से 300 फीट है। अतः जोहड़ की भूमि पर निर्माण का कोई प्रश्न ही नहीं उत्पन्न होता है।

(3) वर्तमान समय में सरकारी जमीन पर जो भी झुग्गी/झोपड़ी बनाये हुए हैं उनको दिल्ली सरकार/भारत सरकार की नीति के अनुसार उसी स्थान पर पक्के मकान की व्यवस्था निःशुल्क की जा रही है। उक्त नीति के विपरित हमारी पैतृक सम्पत्ति जिसके लिए हमने अपनी दुगुनी कृषि भूमि दी थी उसके लिए गैरजिम्मेदराना तरीके से बगैर भू मालिक को सूचित किए हुए हमारी अपनी सम्पत्ति को जोहड़ भूमि के रूप में दर्शाकर खाली करने का असंवैधानिक नोटिस जारी किया गया है।

उपरोक्त बातों पर गंभीरतापूर्वक विचार करते हुए आपसे विनम्र अनुरोध है कि उक्त असंवैधानिक/अवैध नोटिस को अविलम्ब निरस्त करने की असीम कृपा करें, इसके लिए मैं आपकी सदैव आभारी रहूँगी।

संलग्नक : यथा उपरोक्त।

भवदीया,

राजमला

(राजबाला)

पत्नी स्वर्गीय श्री राजमल वत्स
मकान संख्या 778/2/2,
ग्राम- मुंडका, दिल्ली-110041

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI

फार्म संख्या 6
(नियम मन्त्रा 8 देखिए)

FORM NO. 6
(See Rule 8)

मृत्यु प्रमाण-पत्र

(धारा 17 के अन्तर्गत दिया गया)

DEATH CERTIFICATE
(Issued under Section 12/17)

यह प्रमाणित किया जाता है कि निम्नलिखित सूचना मृत्यु के मूल लेख से ली गई है जो कि (स्थानीय क्षेत्र)
तहसील जिला
राज्य के रजिस्टर में उल्लिखित है।

This is to certify that the following information has been taken from the original record of death which is the register for (Local Area) Munda
of Tehsil Nangloi of District West
of State Delhi

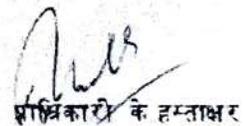
नाम/Name श्री मौर सिंह S/o मोना राम
लिंग/Sex पुरुष
मृत्यु का दिनांक/Date of Death 17-1-2001
मृत्यु का स्थान/Place of Death मुंडाका देवली - 41
पंजीकरण संख्या/Registration No 06
पंजीकरण दिनांक/Date of Registration 08-1-2001

RS 25/- only 5 copy D/L

R. Y No = 688 431
17-1-2001

Sejy

दिनांक/Date



Signature of issuing authority

मोहर/Seal

मृत्यु की स्थिति में पंजीकरण में दिए गये मृत्यु के कारणों का कोई ब्यौरा नहीं दिया जायगा। धारा 17 (1) के परन्तुक को देखिए।
No disclosure shall be made of particulars regarding the cause of death as entered in the register. See proviso to Section 17 (1).

फार्म संख्या 10 क
Form No. 10 A

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
Govt. of National Capital Territory of Delhi

(नियम संख्या 14 देखिए)
(See Rule 14)

35744

विशिष्ट मृत्यु प्रमाण-पत्र (विस्तार में)
SPECIAL CERTIFICATE OF DEATH (DETAILED)

जन्म तथा मृत्यु पंजीकरण अधिनियम, 1969 की धारा 17 के अन्तर्गत दिया गया
Issued under Section 17 of the Registration of Births and Deaths Act, 1969

यह प्रमाणित किया जाता है कि निम्नलिखित विस्तृत सूचना मृत्यु के मूल लेख से ली गई है
जोकि..... (स्थान) के रजिस्टर में उल्लिखित है।

This is to certify that the following detailed information has been taken from the original record of the Death which is in the register for..... (Local area).

पंजीकरण संख्या . 3441 पंजीकरण की तिथि . 12.12.95
Registration No. Date of Registration

1. मृत्यु की तिथि 4.12.95
Date of Death
2. मृतक का पूरा नाम Rajmal
Full name of the deceased
3. पिता/पति का नाम Moor Singh
Name of the Father/Husband
4. मृत्यु का स्थान (पूरा पता) R.M.L. Hosp.
Place of Death (Full address)
5. आयु 52 Y
Age
6. लिंग (स्त्रीलिंग/पुंलिंग) Male
Sex (Male/Female)
7. वैवाहिक स्थिति (अविवाहित/विवाहित/विधवा/विधुर/त्यक्त/तलाक) Married
Marital Status (never Married/Married/Widow/Widower/Separated/Divorced)
8. व्यवसाय
Occupation
9. धर्म Hindu
Religion
10. नागरिकता Indian
Nationality
11. स्थाई निवास स्थान का पूरा पता 484, Rly. Rd. Azad Pur
Permanent full address
12. बीमारी की अवधि 1 day
Duration of illness
13. क्या मृत्यु का कारण चिकित्सक द्वारा प्रमाणित था ? (हां/नहीं) yes
Whether Medically Certified (Yes/No)
14. चिकित्सा की किस्म (एलोपैथिक/आयुर्वेदिक/यूनानी/होम्योपैथिक/अ.य.) Allopat.
Kind of Medical attention received (Allopathic/Ayurvedic/Unani/Homeopathic/Others)
15. टिप्पणी
Remarks

P.T.O.

तिथि/Date.....

प्रेषितकर्ता के हस्ताक्षर
(मोहर)

Signature of the Issuing Authority
(Seal)

नोट :—मृत्यु के सम्बन्ध में पंजी में दिए गए मृत्यु के कारणों का विवरण नहीं दिया जाएगा।

NOTE :—In case of death no disclosure shall be made of particulars regarding the cause of death as entered in the register.

1. पंजीकरण की क्रम संख्या
Serial No. of Registration
2. प्रार्थी का नाम
Name of applicant
3. प्रतिलिपि के लिए प्रार्थनापत्र की तिथि
Date of application for copy
4. प्राप्त की तिथि
Date of receipt
5. रिकार्ड की खोज की फीस
Record Searching fee
6. डाक व्यय 20/-
Postal charges
7. प्रतिलिपि बनाने का व्यय
Copying charges
8. प्रतिलिपि बनाई गई दिनांक 16/2228
Copy prepared on
9. प्रतिलिपि प्रमाणित की गई दिनांक
Copy attested on
10. प्रतिलिपि प्रेषित की गई दिनांक 18.12.95
Copy delivered on
11. प्रतिलिपि बनाने वाले के हस्ताक्षर
Signature of copyist

Correction is done under the order of Registrar vide Hosp. letter No. 37107 dt. 13.12.95. Now the father name & address be read as Meer Singh & 92 V. & P.O. Mundka, Delhi instead of Moor Singh & 484, Riy. Rd. Azad Pur.

h
20/12

(Handwritten Signature)

DR. P. N. SINGH
Registrar



839

31

भारत सरकार
GOVERNMENT OF INDIAराजबाला
Rajbalaजन्म वर्ष : 1953
मति

आधार - राजबाला का अधिकार

राजबाला

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIAपता: W/O राजमल, म न. 778/2/2,
कम्युनिटी सेंटर के पास, मुंडका, वेस्ट
दिल्ली, दिल्ली, 110041Address: W/O Rajmal, H
NO.778/2/2, Near Community
Center, Mundka, Mundka, West
Delhi, Delhi, 1100411947
1800 180 1947

help@uidai.gov.in



www.uidai.gov.in

P.O. Box No.1947,
Bengaluru-560 001

840

खतौनी / Khatoni

गांव (Village) (MUSB)

जिला (District) पांडिचर्री

वर्ष (Year) 2005-2006

Form P-d
सं. 83/See Rule-83

खतौनी क्रमांक S. No. of Khatoni	खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Commencement of Bhoomidari right	खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/Acres	भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानूनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order				टिप्पणी Remarks
						फसल (Crop)	वर्ष (Year)	फसल (Crop)	वर्ष (Year)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1765	मीर सिंह पुत्र भोलु जगन्नाथ लौम डारमो	1997-98	778 2/2 खिला 1	1-4 1-4	0-35					65
	सीमाना नकला पंडिचर्री		गुणाब व जसत पंडिचर्री	जसत पंडिचर्री						22/8/25

DESU/2000-200/P.O. No. 46/P/91-92/PPI/SPR-II/131/15 dt. 4-9-91

दिल्ली विद्युत प्रदाय संस्थान

(दिल्ली नगर निगम)
वितरण विभाग

क्रमांक No 195280

दिनांक 19-01-93

श्री/श्रीमती/सर्व श्री Neer Singh & Sh. Bohola Law

हो. 275

रुपये पर्यवाह सहित प्राप्त हुए।

रु. Two Hundred Seven Five

शेक (बैंक से रुपया प्राप्त होने की वटा में)

रुपये 150-00	समान राशि सी. डी. अकाउंट/अस्थायी कनेक्शन के लिए वेदागी, टी. डी. अकाउंट,
रुपये 125-00	निर्देशात्मक सर्चि चार. एस. अकाउंट/कनेक्शन फीस एच. डी. एस. अकाउंट।
रुपये 125-00	कनेक्शन लगाने की फीस/पुनः निरीक्षण फीस एस. चार. एस. अकाउंट अटर्न
	को टेस्ट करने की फीस, कनेक्शन काटने की राशि डी. ई. 10।

बिल नं० 902/22/161305 इंटर अकाउंट अटर्न सप्लाय अकाउंट के अकाउंट

रुपये 275-00

रुपये महाप्रबंधक



सहायक
Law

दिनांक-08.09.2025

सेवा में,

सहायक अभियंता

द्वारका परियोजना खंड-1

दिल्ली विकास प्राधिकरण

द्वारका सेक्टर-5, नई दिल्ली

विषय:- जोहड़ भूमि पर निर्मित सम्पत्ति को खाली करने हेतु नोटिस के संबंध में ।

महोदय,

आपके कार्यालय के पत्र संख्या 2(1)/AE-II/DPD-I/DDA/2025-26/34 दिनांक 18.08.2025 का अवलोकन करें, जिसके तहत हमारी संपत्ति जो कि खसरा संख्या 778/2/3, ग्राम मुंडका, दिल्ली-110041 में स्थित हैं पर उपरोक्त विषय से संबंधित असंवैधानिक/अवैध नोटिस चिपकाया गया है, जिसमें उक्त संपत्ति को 10 दिनों के अंदर खाली करने का निर्देश दिया गया है और उक्त नोटिस में कथित रूप से उल्लेख किया गया है कि निर्माण तालाब की भूमि (जोहड़ भूमि) पर किया गया है।

(2) इस संबंध में यह कहना है कि उक्त नोटिस असंवैधानिक, अनुचित एवं अन्यायपूर्ण है। हमारी संपत्ति के खिलाफ जारी किए गए उक्त असंवैधानिक/अवैध नोटिस के निपटान हेतु निम्नलिखित बातों की ओर आपका ध्यान आकर्षित करना चाहूँगी, जिसका विवरण निम्न प्रकार है:-

- (i) मैं राजबाला, आयु 72 वर्ष, पत्नी स्वर्गीय श्री राजमल वत्स, पुत्रवधू स्वर्गीय श्री मीर सिंह, अपने परिवार के सदस्यों के साथ पिछले 40 वर्षों से मकान संख्या 778/2/2, ग्राम-मुंडका, दिल्ली-110041 में रह रही हूँ।
- (ii) यहां यह उल्लेख करना है कि संपत्ति संख्या 778/2/3, ग्राम मुंडका, दिल्ली-110041 के आवासीय क्षेत्र में स्थित है जिसे आबादी या लाल डोरा भी कहा जाता है।
- (iii) उपरोक्त संपत्ति हमने दिनांक 10.11.1999 में श्रीमति कस्तूरी देवी धर्म पत्नी श्री चिरंजीलाल ग्रामवासी मुंडका से विक्रय (खरीदी) की थी। राजस्व विभाग के रिकॉर्ड के अनुसार, संपत्ति संख्या 778/2/3 का रकबा (क्षेत्रफल) 1158 वर्ग गज (01 बीघा और 03 बिस्वा) है और हमारे द्वारा कुल 1158 वर्ग गज के अंदर ही निर्माण कार्य किया गया है। उक्त भूमि रिकॉर्ड (नकल) की छायाप्रति आपके सुलभ संदर्भ हेतु संलग्न है।
- (iv) यहां यह भी उल्लेख करना है कि वर्ष 1985 के दौरान, राजस्व विभाग के अधिकारियों/कर्मचारियों क्रमशः पटवारी, गिरदावर और तहसीलदार ने न केवल हमारी संपत्ति का, बल्कि अन्य सभी ग्रामवासियों की संपत्तियों की निशानदेही/सीमांकन किया था।

अगले पृष्ठ पर जारी:-

-2-

इसके अलावा, मूलभूत विकास कार्य के रूप में, तत्कालीन सरकार ने ईटों की सड़क (खड़जा), बरसाती/गंदे पानी की निकासी के लिए नालियाँ और बिजली की आपूर्ति के लिए खंभे भी लगवाए गए थे। तदनुसार जिनसे हमने पूर्व में जमीन की खरीदारी की थी उन्होंने 1985 के अंत में अपनी संपत्ति की सीमा के अंदर निर्माण कार्य किया था और हमने भी अपनी संपत्ति की सीमा के अंदर ही निर्माण कार्य किया हुआ है। वर्तमान में तालाब की भूमि पर एक भी ईच का अतिक्रमण हमारे द्वारा नहीं किया गया है, जैसा कि उक्त असंवैधानिक नोटिस में कथित रूप से उल्लेख किया गया है।

- (v) इसके अलावा, वर्ष 1998 में, तत्कालीन राजस्व विभाग के अधिकारियों द्वारा पुनः निशानदेही की गई और तत्कालीन दिल्ली सरकार द्वारा सीमेंटेड सड़क (आरसीसी), जल निकासी, सीवरेज व्यवस्था और तालाब की चारों दिशाओं में Boundary Wall का निर्माण किया गया था।
- (vi) वर्तमान स्थिति में हमारी संपत्ति संख्या-778/2/3 और तालाब (जोहड़) के बीच सार्वजनिक सड़क, डॉ भीमराव अम्बेडकर पार्क और बालाजी हनुमान जी का प्राचीन मंदिर स्थित है। इसके पश्चात ही तालाब (जोहड़) है और हमारे मकान से तालाब की दूरी लगभग 200 से 250 फीट है। अतः जोहड़ की भूमि पर निर्माण का कोई प्रश्न ही नहीं उत्पन्न होता है।

(3) वर्तमान समय में सरकारी जमीन पर जो भी झुग्गी/झोपड़ी बनाये हुए हैं उनको दिल्ली सरकार/ भारत सरकार की नीति के अनुसार उसी स्थान पर पक्के मकान की व्यवस्था निःशुल्क की जा रही है। उक्त नीति के विपरित हमारी विक्रय की हुई सम्पत्ति के लिए गैरजिम्मेदाराना तरीके से बगैर भू मात्तिक को सूचित किए हुए हमारी अपनी सम्पत्ति को जोहड़ भूमि के रूप में दर्शाकर खाली करने का असंवैधानिक नोटिस जारी किया गया है।

उपरोक्त बातों पर गंभीरतापूर्वक विचार करते हुए आपसे विनम्र अनुरोध है कि उक्त असंवैधानिक/अवैध नोटिस को अविलम्ब निरस्त करने की असीम कृपा करें, इसके लिए मैं आपकी सदैव आभारी रहूँगी।

संलग्नक : यथा उपरोक्त।

भवदीया,

राजबाला

(राजबाला)

पत्नी स्वर्गीय श्री राजमल वत्स
मकान संख्या 778/2/3,
ग्राम- मुंडका, दिल्ली-110041

 भारत सरकार GOVERNMENT OF INDIA	
	<p>राजबाला Rajbala</p> <p>जन्म वर्ष / Year of Birth : 1953 महिला / Female</p>
	
आधार	धिकार

२/राजबाला

 आधार	भारतीय विशिष्ट पहचान प्राधिकरण UNIQUE IDENTIFICATION AUTHORITY OF INDIA
<p>पता: W/O राजमल, म न. ७७८/२/२, कम्युनिटी सेंटर के पास, मुंडका, वेस्ट दिल्ली, दिल्ली, 110041</p>	<p>Address: W/O Rajmal, H NO.778/2/2, Near Community Center, Mundka, Mundka, West Delhi, Delhi, 110041</p>
 1947 1800 180 1947	 help@uidai.gov.in
 www.uidai.gov.in	 P.O. Box No.1947, Bargaturu-560 001

ANIL DHULL, ADVOCATE
CHAMBER NO. 35, BLOCK-A,
DISTRICT COURT SONIPAT

PH. NO. 903400470



Ref. No.

Dated-25.08.2025

सेवा में,

आजिजी
सहायक अभियन्ता,
डा10पी0 खं0-1/द्वारका

Asstt. Engineer -(P)
D.P.D.-1/D.D.A.
Dairy No. 298
Date 25.8.2025

विषय - जवाब नोटिस क्रमांक F.2(1)/AE-II/DPD-I/DDA/2025-26/26 dated 18.08.2025

श्रीमान जी,

उत्तरवादी निम्नलिखित जवाब अर्ज करता है

- यह कि आपके विभाग द्वारा मेरे मुक्वीकल/उत्तरवादी के प्लॉट न0 783 पर एक नोटिस चसपा किया गया जिसके सम्बंध में मेरे मुक्वीकल/उत्तरवादी आपको बताना चाहता है कि उक्त प्लॉट मेरे मुक्वीकल/उत्तरवादी का पुस्तैनी प्लॉट है जिसके दस्तावेज साथ लगाए हुए हैं जो मेरे मुक्वीकल/उत्तरवादी के पिता के देहांत के बाद मेरे मुक्वीकल/उत्तरवादी की माता के नाम पर आया और मेरे मुक्वीकल/उत्तरवादी की माता के देहांत के बाद उक्त प्लॉट मेरे मुक्वीकल/उत्तरवादी के नाम पर इंतकाल दर्ज है जिसकी नकल साथ लफ है। जो उक्त प्लॉट आपके द्वारा नोटिस चसपा किया गया है वह उत्तरवादी की अपनी जमीन है तथा उक्त जमीन का जोहड से कोई लेना देना ना है और ना ही उत्तरवादी का जोहड की जमीन पर कोई कब्जा है और ना ही उत्तरवादी ने जोहड की जमीन पर कोई निर्माण कार्य किया हुआ है।

अतः प्रार्थी/उत्तरवादी ने जवाब पेश कर दिया है तथा जो नोटिस F.2(1)/AE-II/DPD-I/DDA/2025-26/26 dated 18.08.2025 दिया गया है वो गलत दिया गया है। कृपा करके उपरोक्त नोटिस को खारिज किया जाए।

दिनांक - 25/08/2025

उत्तरवादी

Azad Kaur

श्रीमती आजादकौर पुत्री श्री
खजान सिंह निवासी
मकान न0 945/31,
गोहाना रोड सोनीपत

Give copy to DDILM/west zone for information.

15/9/25

AE-II/DPD-I/DDA.

15/08/2025
माफत काउंसिल

Withd Astwat SK

25/8/25

AE-II
for n.a

25/08/25

ATR:-
As per the claims of the encroacher the
site was inspected and claims found to be true
According to measurement (7.23m), it does not
comes in the encroachment area, Submitted for
Further Action please.

15/09/2025

फॉर्म पी-6/Form P-6
 नियम 83/See Rule-83

गठान फाटी कापी

खतौनी / Khatoni

गांव (मुपडा)
 Village

जिला पन्डित/मिर्जा
 District

2005-06
 Year

खता खतौनी का क्रमांक S. No. of Khatoni	खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदाह के अधिकार प्रारम्भ होने का वर्ष Date of Com Mancement of Bhoomi dari right	खतों के प्रत्येक गाटे का खतरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/Acres	नूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि. दफ्तर कानूनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order				टिप्पणी Remarks
						फसल Crop	वर्ष Year	फसल Crop	वर्ष Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1396	परमेश्वरी सिधवा पुवजानु मटे गामवासी	1997-1998	58 24/2 25/2 92 5 93 10 783	2-12 3-5 4-16 1-0 1-14	5-20	10-4-9-10 3113 2007-10 को बदला संख्या (निर्माण) 153 (1-0) खत 2.50 रु	16-3-10 को बदला संख्या 153 संख्या 153	20-11-06 को बदला संख्या 153	20-11-06 को बदला संख्या 153	20-11-06 को बदला संख्या 153
	20-11-06 को बदला संख्या 153		13-7							

847

P.T.O

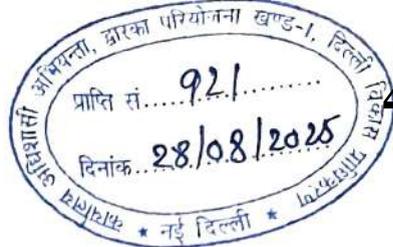
नम्बर खसरा		खतोनी नम्बर	दशसाल राज रकबा				सादा रकबा व कित्तम जमीन	रकबा स्टैंडर्ड	विशेष विवरण
हाल	साबक		पूव	पश्चिम	उत्तर	दक्षिण			
283 ✓	1557	1579 2441	14	13 13 (15+20)	15	20	1-14	2 2 2 2	155
1587 ✓	1588	1995	2	2	20	13	1-3	1-9	116-01
1589 ✓		3009			12	11			
					5	10			
					5	18			
					6	81			
					0				

(151)

सहकारी
and Address

The Assistant Engineer,
Delhi Development Authority,
Dwarka Project Division-1,
Central Nursery, Sector-5, Dwarka, New Delhi

850



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Asstt. Engineer-II

D.P.D.-1/D.D.A.

Dairy No. 314

Date: 28/08/2025

REPLY ON BEHALF OF KAMLA DEVI W/O LATE SH. MAHAVEER R/O HOUSE NO.63A/3, NEAR TAKIYA TALAB, MUNDKA (WEST), DELHI-110041 TO THE NOTICE DATED 18.08.2025 BEARING NO.F.2(1)/AE-II/DPD-I/DDA/2025-26/28 ISSUED IN THE NAME OF HALWAI KI DIKAN, NEAR TAKIYA TALAB, MUNDKA, VILLAGE

I, the above named submits as under:

The above named person is permanent resident of above said address since her marriage i.e. more than 50 years and prior to that her deceased husband and his forefathers were also permanently residing at the said address. The undersigned received the above referred notice through the tenant to whom the said shop in question was letting out. In response to the said notice it is humbly responded on behalf of undersigned to the following effect:-

1. That above said notice under reply does neither having complete particulars of any person to whom the same has been addresses nor house number has been mentioned.
2. It is also alleged in the notice that the officials have demarcated the johar as per orders of National Green Tribunal but no such report has been attached to the notice under reply.
3. Apart from above, it is submitted that the undersigned along with her family members is and has been residing in the property in question since the forefathers, who were the inhabitants of village Mundka, Delhi.

AE/DPD-1 for information
Vishal Aswal to note
Vishal Aswal

pls file in
Mundka Gram Sabha
file

AE/DPD-1
28/08/25

AE/II
Kishan
28/08/25
Vishal Aswal J/E

4. It is further to submit that not only this, the undersigned along with other family members have electricity connection, aadhar cards, photographs, ration card, lal dora certificate issued by revenue department of Delhi Government over the land in question.
5. The undersigned and her family members does not any other accommodation except the land in question and are doing their livelihood in the village and day to day affairs.
6. That undersigned never encroached upon the area of Takiya Talab as alleged at any point of time keeping in mind that since long they are residing over the same to which all the relevant documents are also being annexed with the reply to the notice.
7. That in the above noted facts and circumstances the notice under reply is liable to be withdrawn as undersigned has nothing to do with the present notice and/or encroached upon the land of talab as alleged, which is also in violation of principle of natural justice.

You are, therefore, required that the notice dated 18.08.2025 bearing No.F.2(1)/AE-II/DPD-I/DDA/2025-26/28 issued in the name of Halwai ki Dukan, Near Takiya Talab, Mundka, Village be withdrawn with immediate effect in the above noted facts and circumstances of the case.

Delhi.
Dated: 27.08.2025

Sincerely Yours'

Kamla Devi
W/o Late Sh. Mahaveer
R/o H.No. No.63A/3,
Near Takiya Talab,
Mundka (West), Delhi-110041
M: 7053484231





Annexure R-6

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दिल्ली विकास प्राधिकरण
DELHI DEVELOPMENT AUTHORITY

44

द्वारका परियोजना खंड I

DWARKA PROJECT DIVISION-I

केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली

CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI

Email - eedpd1@dda.org.in

No.F.4(20)AE(P)/DPD-I/DDA/2025-26/ 614

Dated: 15/9/25

To

The Dy. Dir. (LM) WZ,
Subhash Nagar Mor,
Subhash Nagar, New Delhi- 110027

Asstt. Engineer-II

D.F.D.-1/D.D.A.

Jary No. 393

Date. 15-9-2025

Sub:- Regarding the objection raised by the encroachers on the Notice served for removal of encroachment of Takiya Talab, Mundka

- | | |
|---|------------------|
| 1. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/28 | Dated:18.08.2025 |
| 2. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/29 | Dated:18.08.2025 |
| 3. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/33 | Dated:18.08.2025 |
| 4. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/34 | Dated:18.08.2025 |
| 5. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/31 | Dated:18.08.2025 |
| 6. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/42 | Dated:04.09.2025 |
| 7. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/40 | Dated:04.09.2025 |
| 8. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/41 | Dated:04.09.2025 |
| 9. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/38 | Dated:04.09.2025 |
| 10. Ref F.2(1)/AE-II/DPD-I/DDA/2025-26/39 | Dated:04.09.2025 |

With reference to the subject matter, and in compliance of orders in NGT Case OA No. 311. In accordance to the verified TSS drawings of village Mundka (Kh. No. 373/1) notice was issued to the encroacher of the land pertaining to the subjected water body.

This office has received the comments/representations from the encroachers in response to the notices issued. The comments submitted are summarized as under:

1. Reply of Notices Ref S. No. (1,2,3,7,8,9) were given by Smt Kamla Devi Ji vide letter dated 28/08/2025 has submitted the documents claiming the ownership of the land (Some part) of Takiya Talab, Mundka and with comments that the land belongs to them.(Documents Enclosed)

2. Reply of Notices Ref S. No. (4,5,6,10) were given by Known of Late Shri Meer Singh Ji vide letter dated 11/09/2025 has submitted the documents claiming

853 45
the ownership of the land (Some part of Tajiya Talab and with comments the demarcation done was wrong. (Documents Enclosed)

In view of the above, you are requested to kindly verify the details furnished by the encroachers with reference to your records and provide your comments/remarks on the matter for further necessary action.

Executive Engineer
DPD-I/DDA

Copy to:-

1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, for kind information.
3. SDM(PB), Nangloi for kind information.
4. ✓ AE-II/DPD-1, w.r.t. report.

Asstul
15/09/25
Executive Engineer
DPD-I/DDA



Annex 854-7 Urgent NGT Court case matter 46

दिल्ली विकास प्राधिकरण,
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email - eedpd1@dda.org.in

No. F.4(20)AE(P)/DPD-1/DDA/2025-26/ 618

Dated: 16/09/2025

To

The Dy. Dir. (LM) WZ,
Subhash Nagar More,
Subhash Nagar, New Delhi- 110027

Asstt. Engineer-II

D.P.D.-1/D.D.A.

Dairy No.....

Date..... 16-9-2025

Sub:- **Conduction of Joint Demarcation of 2 Nos. of Ponds having Kh. No. 178/1, 373/1 in Mundka Village**

(O.A. No. 311/2022) Before Hon'ble National Green Tribunal

IN THE MATTER OF

Dr. Jeet Singh Yadav..... Applicant

v/s

GNCTD & Ors..... Respondent

With reference to above, The 3nos. of water bodies of Mundka having Kh.No. 178/1, 373/1, 190/1 is pending for rejuvenation. As the TSS Drawing of water body 178/1, 373/1 has been jointly verified by the BDO office, GNCTD & LM/WZ/DDA. As per TSS verified Drawings and Joint Survey Report, The Notices were served to the encroachers. The objections were raised by the occupants/encroachers in respect of Notice served by Subdivision office of DPD-1/DDA for demolition. In the last hearing, the matter was discussed and directed to file the Joint Demarcation report in the presence of GNCTD BDO Patwari/ Kanoongo, nearby occupants, head of village, encroachers and all related person concerned.

Hence, you are requested to conduct the Joint Demarcation report as early as possible in presence of concerned nearby occupants, persons, departments & other stakeholders.

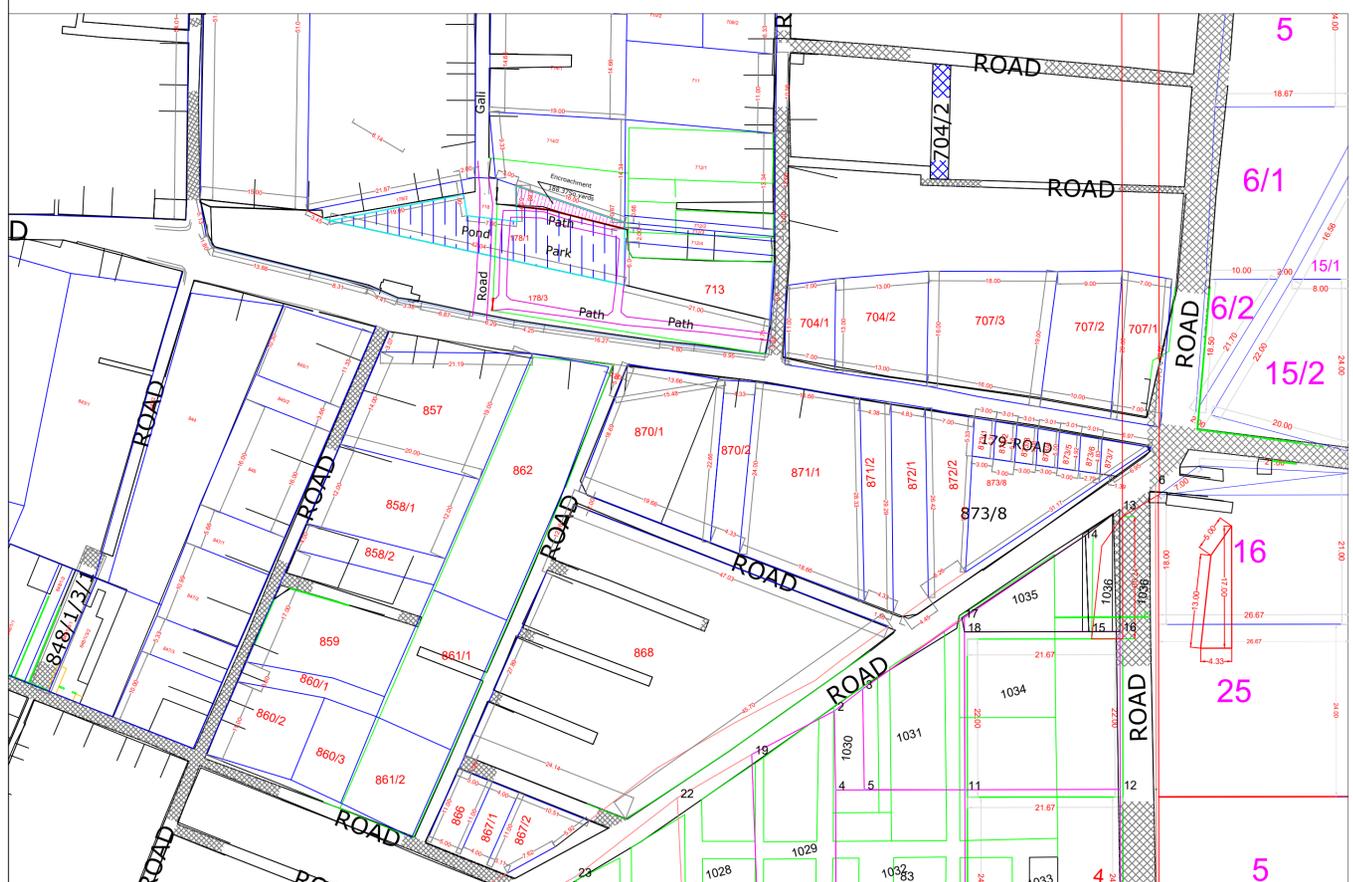
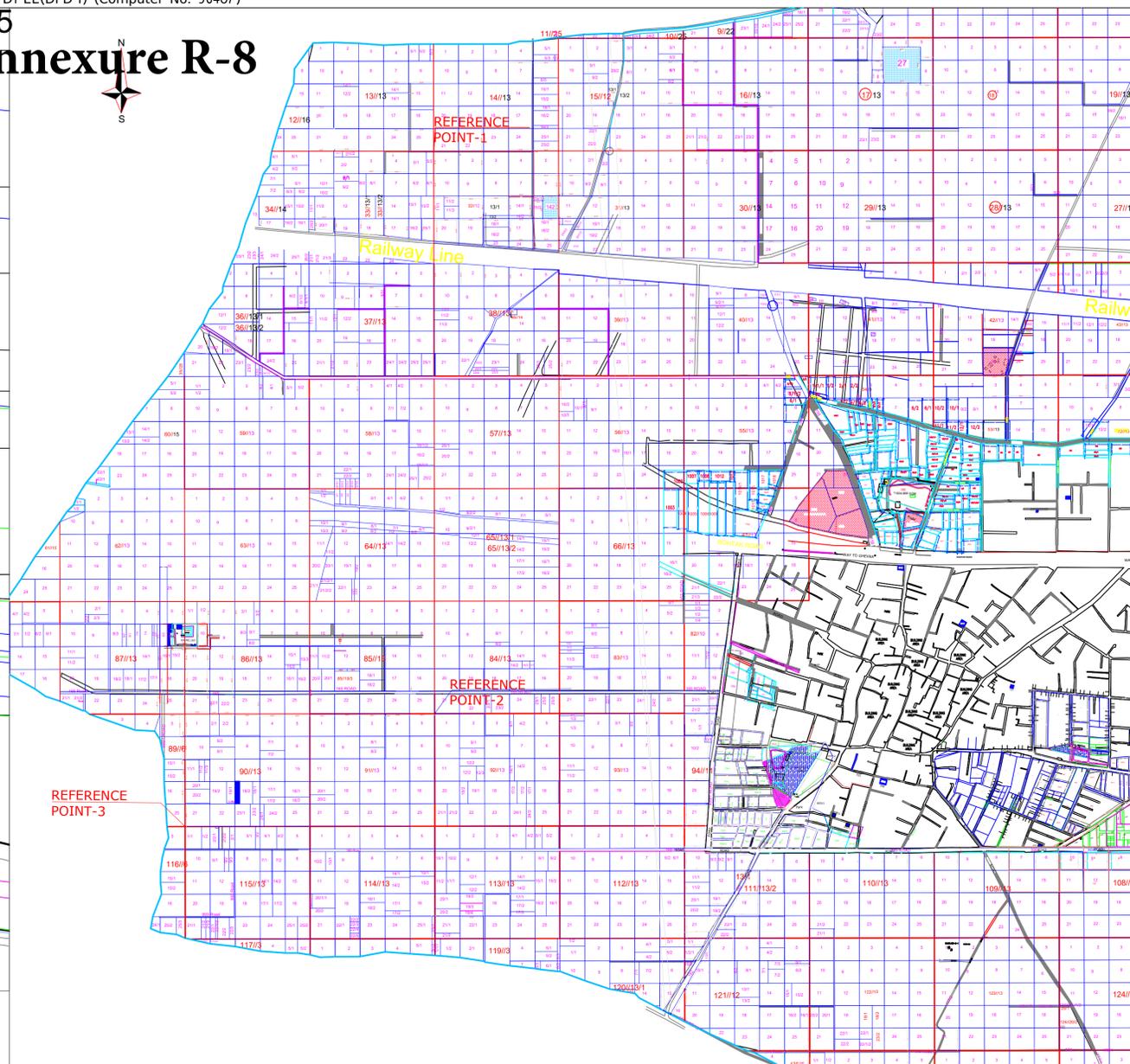
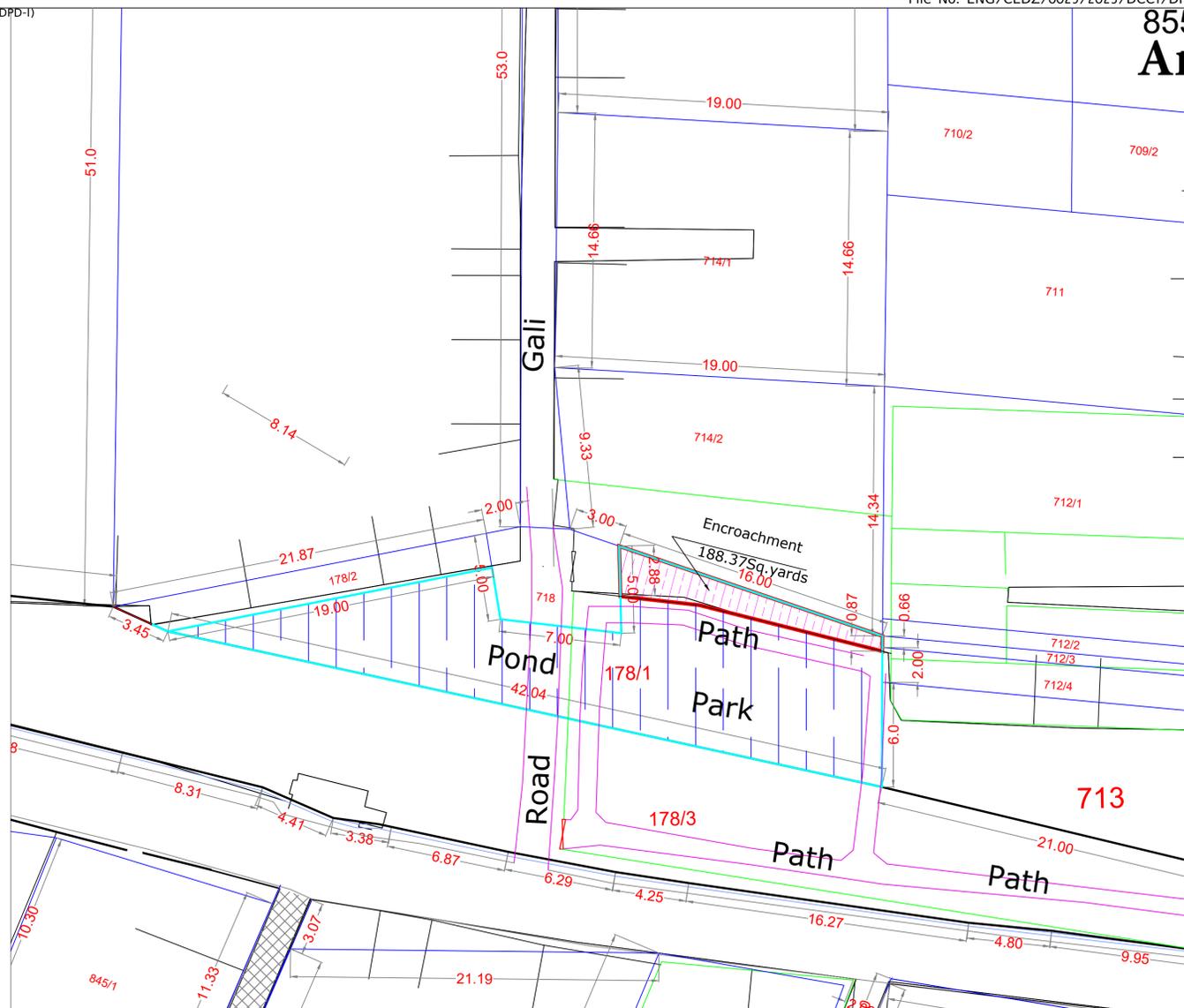
Executive Engineer
DPD-1/DDA

Copy to:-

1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, for kind information.
3. Panel Lawyer for information.
4. AE-II/DPD-1, w.r.t. report.
5. Guard File.

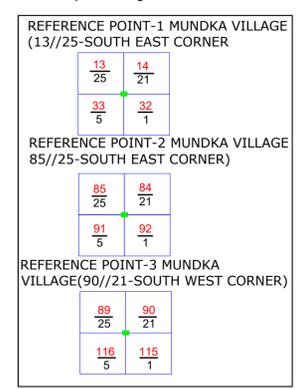
Executive Engineer
DPD-1/DDA

855 Annexure R-8



- NOTES**
- All dimensions are in Gathas unless otherwise mentioned.
 - The Khara plan is made on the basis of massavi & field book.
 - This demarcation work is on behalf of reference points "1", "2", "3" and revenue record given by the revenue staff.
 - This demarcation report submitted after checking and verified by revenue staff and before execution, it must be verify again by the revenue staff.
 - This demarcation work has been carried out with the help of Total Station/DGPS Machine.
 - Least count for measurement in old time (by chain method) was minimum 3' (Three feet) approx. in consolidated map.
 - All masavi / siza maps are prepared considering that accuracy. Now demarcation work has been carried out by total station machine (T.S.M.), which has accuracy of 1 mm. So up to (+) and (-) 3' difference is permissible.
 - Least count for measurement in old time (by chain method) was minimum 1/2 gatha approx in Kistwar Siza. All masavi / siza of Kistwar Village maps are prepared considering that accuracy. Now demarcation work has been carried out by Total Station (T.S.)/D.G.P.S. machine, which has accuracy of 1 mm. So up to (+) and (-) 1/2 gatha difference is permissible.
 - Standard size (4 Bigha and 16 Biswa) of a consolidated/Kilabandi Kharsa is North & South side = 220 feet and East & West Side = 198 Feet because 1 gatha = 8'-3" and it can not be more than this size in any manner. If in any masavi/field book has been recorded with 27 gatha, it can be consider as 26.667 only.
 - Standard size of a consolidated Mustil/Rectangle is North & South side = 133.33 Gatha and East & West Side = 120 Gatha.
 - Result of demarcation report depends upon reference points given by the revenue staff. Demarcation report may vary from other/earlier demarcation report due to change of reference points, availability of reference points and difference in reference points.
 - Kharsa plan has been digitized as whole Mustil to carry out distances from reference points to demarcated land and digitized in detail of each Khara of land required demarcation.
 - It is technically not required to digitize each Kharsa individually as per masavi of whole village to demarcate some land.
 - Because demarcation work is executing in Kitabandi/Consolidated villages therefore at seem three sides can be digitize as per revenue record with 90 degree angle and 4th side automatically comes as per mathematically calculated by the computer.
 - Total area of Kh. No. 163, 4 Bigha 16 Biswa.
 - We have made boundary line of Kh. No. 163 as per record but it is not possible to us to make whole internal lines as per gatha given in the field book and it has been made as per required gatha by the computer and discrepancies have been mentioned in shown table of gatha difference of Kh. No. 163.
 - Kharsa No. 163 is mentioned in the field book but it has not been located in the masavi therefore we are not able to draw it in the demarcation plan.
 - Bearing Technology Pvt. Ltd. is only service provider. If you required any further Clarification/ information. Please contact to concern SDM/Tehsildar/B.D.O.

Inset Map Showing Location of REF.Points



LEGENDS AND SYMBOLS

ROAD	—
BOUNDARY WALL	—
BUILDING	—
FOOTPATH	—
TREE	—
DDA LAND	—
HT LINE	—
GREEN BELT	—
SIGN BOARD	—
DIVIDER	—
DRAIN	—
SERVICE ROAD	—
BORE WELL	—
OFC PILLAR	—
TEMPLE	—
HT TOWER	—
WBM ROAD	—
CART TRACK	—
LAMP POST	—
CHAMBER	—
GATE	—
ENCROACHED	—

Survey Consultants : **Bearing Technology Pvt.Ltd.**
 FLAT No.-4 UPPER GROUND FLOOR
 GATYA APARTMENT, MUNDKA, DELHI-110041
 Mob.: +91-9911155669 & +91-9911155007
 E-mail: info@bearingtechnology.biz
 Website: www.bearingtechnology.biz

NAME OF WORK:-
DEMARICATION OF KHARSARA NO.178/1
DDA LAND AT VILLAGE MUNDKA NEW DELHI.
 CLIENT
 DPD-1, DELHI DEVELOPMENT AUTHORITY.

SCALE - NTS
 ALL DIM. ARE IN GATHHA
 PAPER SIZE - A-1



Annexure R-9 दिल्ली विकास प्राधिकरण, 856 DELHI DEVELOPMENT AUTHORITY 48

द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email - ecdpd1@dda.org.in

No. F.2(1)AE-II/DPD-I/DDA/2025-26/ 43

Dated: 04.09.2025

To,

The encroacher
Near open land/Kh No 178
Mundka, New Delhi-110041

विषय: जोहड़ भूमि पर निर्मित संपत्ति को खाली करने हेतु नोटिस।

आपको सूचित किया जाता है कि संबंधित भूमि का सीमांकन (Demarcation) पूर्ण किया जा चुका है एवं टी.एस.एस. (TSS) ड्राइंग का राजस्व अभिलेखों के अनुसार सत्यापन कर लिया गया है। उक्त भूमि राजस्व रिकॉर्ड में जल निकाय (जोहड़) के रूप में दर्ज है तथा यह भूमि सरकारी स्वामित्व की है।

वर्तमान में उक्त भूमि पर अवैध रूप से भवन/निर्माण कार्य पाया गया है। चूंकि यह भूमि जोहड़ के रूप में दर्ज है, अतः इसे संरक्षित कर विकसित किया जाना अत्यंत आवश्यक है। यह कार्य राष्ट्रीय हरित अधिकरण (NGT) के निर्देशों के अनुपालन में किया जा रहा है।

अतः आपसे आग्रह है कि आप उक्त भूमि पर स्थित भवन/निर्माण को यथाशीघ्र खाली करें/रोके, ताकि जोहड़ भूमि का संरक्षण एवं पुनःस्थापन कार्य नियमानुसार संपन्न किया जा सके।

कृपया इस नोटिस को प्राप्त होने के 10 (दस) दिवसों के भीतर भूमि को खाली करना सुनिश्चित करें। निर्धारित समयावधि में परिसर खाली न किए जाने की स्थिति में विभाग द्वारा आपके विरुद्ध आवश्यक विधिक/प्रशासनिक कार्रवाई की जाएगी, जिसकी पूर्ण जिम्मेदारी आपकी स्वयं की होगी।

आपके सहयोग की अपेक्षा के साथ।

[Signature]
सहायक अभियन्ता-II
द्वा.प.खं-1/द्वारका

प्रतिलिपि:-

1. ईई/डीपीडी-1 को सूचनार्थ।
2. डीडी, एलएम/डब्ल्यूजेड को सूचनार्थ।
3. जेई/डीपीडी-1 को उनकी रिपोर्ट के संदर्भ में।

[Signature]
सहायक अभियन्ता-II
द्वा.प.खं-1/द्वारका

857

49

Annexure R-10 (Colly)



858

50

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi



सत्यमेव जयते

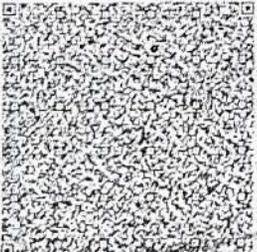
e-Stamp



Handwritten notes: 8229, 11/9/12, 419/12

Certificate No. : IN-DL19701223340004K
 Certificate issued Date : 06-Sep-2012 02:58 PM
 Account Reference : NONACC (BK)/ dl-corpbk/ CORP PUBAGH/ DL-DLH
 Unique Doc. Reference : SUBIN-DL DL-CORPBK39511664607212K
 Purchased by : SAROJ
 Description of Document : Article 23 Sale
 Property Description : EXTENDED LAL DORA VILLAGE MUNDKA DELHI
 Consideration Price (Rs.) : 1,66,00,100
 (One Crore Sixty Six Lakh One Hundred only)
 First Party : HUKAM CHAND
 Second Party : SAROJ
 Stamp Duty Paid By : SAROJ
 Stamp Duty Amount(Rs.) : 6,64,050
 (Six Lakh Sixty Four Thousand And Fifty only)

Handwritten: 41768



Please write or type below this line.

THE SEAL OF

 HUKAM CHAND
 PAN: ANRPRK28577K

THE SEAL OF

 SAROJ
 PAN: I.WE...
 ANRPS98676
 (Secta)

Statutory Alert.

- 1. The authenticity of the Stamp Certificate can be verified at Authorised Collection Centers (ACCs), SHCIL Offices and Sub-regional Offices (SROs).
- 2. The Contact Details of ACCs, SHCIL Offices and SROs are available on the Web site: www.shcilstamp.com

e-Stamp Certificate No.IN-DL19701223340004K

SALE DEED FOR RS.1,66,00,100/-

Stamp duty under section 23 of Indian
Stamp Act, @ 2% on Rs. 16600100.00 : Rs. 332002.00
Transfer duty under section 147 of Delhi
Municipal Corporation Act, @ 2% on Rs. 16600100.00 : Rs. 332002.00

Actual Calculated Stamp Duty :- Rs. 664004.00

Name of vendor/s : Sh Hukam Chand S/o Late Sh Narain Dass R/o H No
2138, Rani Bagh, Delhi-110034.

Name of vendee/s : Smt Saroj w/o Sh Kuldeep Singh R/o H No 86, VPO-
Mundka, Delhi-110041.

Kind of document : SALE DEED

Kind of property : vacant plot land measuring 1250 Sq. Yds., i.e. 1046 Sq.
Mtrs., comprised in Khasra No 713 (1-05), situated
within the Extended Lal Dora abadi of Village Mundka,
Delhi-110041.

Circle rate of land : Rs.15,870/- per sq. mtr.

Value of land : Rs.15,870/- X 1046 Sq. Mtrs. i.e. Rs1,66,00,020/-

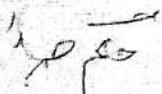
Consideration amount : Rs.1,66,00,100/-

Stamp duty paid on : Rs.1,66,00,100/-
consideration amount

Stamp duty paid : Rs.6,64,050/-

NOW THIS SALE DEED WITNESSETH AS UNDER

- 1 That in the consideration of the said amount the vendor(s) doth hereby sells, conveys, transfers and assigns the aforesaid plot and his/her/their rights, titles, interests, privileges, easements and appurtenances, thereto to the vendee(s) and the vendee(s) will hold, use and enjoy the same without any hindrances, claims or titles of others.
- 2 That the vendor(s) has/have handed over the actual, physical and peaceful vacant possession of the said plot under sale to the vendee(s) and the vendee(s) has/have also occupied the same at the spot.
- 3 That all the expenses and costs of this sale deed have been borne and paid by the vendee(s).
- 4 That the vendor(s) and the vendee(s) both have obtained the necessary No Objection Certificate from the A.D.M. (Notification), Delhi, under section 8 of the Delhi Land Restriction on Transfer Act, 1972.
- 5 That upto the date of registration of the this sale deed, all the dues, taxes and other outgoings, if any, regarding the said plot shall be borne and paid by the vendor(s) and thereafter the same shall be paid by the vendee(s).
- 6 That the vendee(s) can get the said plot under sale mutated/transferred in his/her/their own name(s) by presenting this sale deed or its true certified copy in any Government or Revenue Records, Delhi.
- 7 That the vendee(s) will be fully entitled to use the said plot as he/She likes according to his/her requirement after execution of this deed.



- 8 That the vendor(s) has handed over the original previous documents regarding the said land to the vendee(s).
- 9 That the vendor(s) and the vendee(s) both are citizens of India.
- 10 That the vendor(s) shall not create any charge or claim any amount from the vendee(s) in respect of the said plot, under sale after the registration of this Sale Deed.
- 11 That the vendor(s) will be fully bound to give statement for mutation of the above said plot in favour of the vendee(s) before the Tehsildar concerned, self or his/her/their attorney.
- 12 That all the taxes, charges and other Government demands, is any dues upto the date of this deed shall be paid by the vendor(s) and he/she/they will be held responsible for it forever and from this day all such taxes, charges and demands becoming due over the scheduled plot shall be borne and paid by the vendee(s) him/her/themselves.
- 13 That the vendor(s) and the vendee(s) have read and understood all the terms of this sale deed in good health and sound disposing mind.
- 14 That the vendor(s) hereby assure(s) the vendee(s) that the said plot under sale is free from all sorts of encumbrances, such as sale, mortgage, gift, court stay, court decree, litigation, attachment, lien, lease, notification, acquisition, arrears and family disputes etc. and there is no legal defect in the title of ownership of the vendor(s) both his/her/their moveable and immovable properties will be liable to indemnify all the losses, costs, expenses and damages incurred by the vendee(s), in all respects.
- 15 That there is no deviation from the original plan / structure in respect of the said property and never booked by M.C.D. / D.D.A.



e-Stamp Certificate No. IN-DL19701223340004K

This sale deed is made and executed at Delhi, on this 11th day of September, 2012 between Sh Hukam Chand S/o Late Sh Narain Dass R/o H No 2138, Rani Bagh, Delhi-110034. (hereinafter called the Vendor(s)).

--- IN FAVOUR OF ---

Smt Saroj w/o Sh Kuldeep Singh R/o H No 86, VPO-Mundka, Delhi-110041. (hereinafter called the Vendee(s)).

Whereas, the expressions of the Vendor(s) and the Vendee(S) shall mean and include the parties, their legal heirs, executors, successors, representatives and assigns etc.

And whereas, the Vendor(s) is/are the absolute owner(s), occupier and in peaceful physical possession of vacant plot land measuring 1250 Sq. Yds., i.e. 1046 Sq. Mtrs., comprised in Khasra No 713 (I-05), situated within the Extended Lal Dora abadi of Village Mundka, Delhi-110041 which is bounded as under :-

East	:-	Road 16 Feet wide
West	:-	Other's Property
North	:-	Other's Property
South	:-	Other's Property

(hereinafter called the land).

And whereas, due to bonafide requirements and needs of money the Vendor(s) has/have agreed to sell the above said land to the vendee(s) for a sum of Rs.1,66,00,100/- (Rupees One Crore Sixty Six Lacs and One Hundred only) in shape of cash at different times and the vendee(s) has/have also agreed to purchase the same. The entire sale consideration amount has/have already been received by the vendor(s) from the vendee(s) in which the vendor(s) admit(s) the prior receipt of the entire sale consideration amount from the vendee(s) before the Sub-Registrar Concerned, Delhi.

Regd No. 4768

Deed Register
SALE WITHIN MC AREA

863

55

Deed Name SALE

Land Detail

Tehsil/Sub Tehsil SR IIA-PUNJABI BAGH Building Type
 Village/City Mundka Property Type Residential
 Place (Segment) Mundka
 Property Address House No. 1, Road No. , Mundka
 Area of Property

Money Related Detail

Consideration Amount 16,600,100.00 Rupees Stamp Duty paid 664,050.00 Rupees
 Value of Registration Fee 166,005.00 Rupees Pasting Fee 100.00 Rupees

This document of SALE

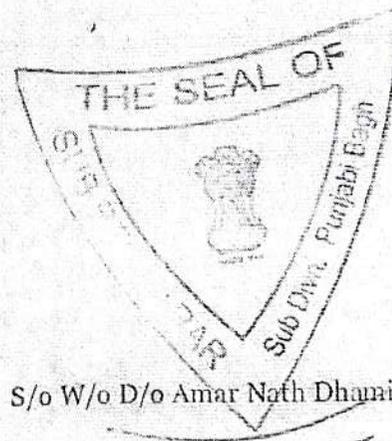
SALE WITHIN MC AREA

Presented by : Sh/Smt S/o W/o R/o
 Hukam Chand Narain dass 2138 Rani bagh new delhi

in the office of the Sub Registrar, Delhi this 11/09/2012 day Tuesday between the hours of

d

Signature of Presenter
 Execution admitted by the said Shri/Ms Hukam Chand



Registrar/Sub Registrar
 SR IIA-PUNJABI
 Delhi/New Delhi

and Shri/Ms Saroj

Who is/are identified by Shri/Smt/Km. Kamal Dhamija S/o W/o D/o Amar Nath Dhamija R/o 73 FF Bhera Encl Paschim Vihar new delhi
 and Shri/Smt./Km jasbir Singh S/o W/o D/o Raj pal Singh R/o 215 nangla thakran new delhi
 (Marginal Witness). Witness No. II is known to me.

ST. WEST

Contents of the document explained to the parties who understand the conditions and admit them as correct.
 Certified that the left (or Right, as the case may be) hand thumb impression of the executant has been affixed in my presence

Vendor(s) Mortgagor(s) admit(s) prior receipt an entire consideration Rs.16,600,100.00 Rupees One Crore Sixty Six Lakh One Hundreds Only
 The Balance of entire consideration of Rs. _____ Rupees _____ has been paid to the
 Vendor(s)/Mortgagor(s) by Sh./Ms. Saroj S/o W/o kuldeep Singh
 R/o 86 VPO mundka new delhi

vendee(s) /Mortgagee(s) in my presence. He/They /were also identified by the aforesaid witnesses.

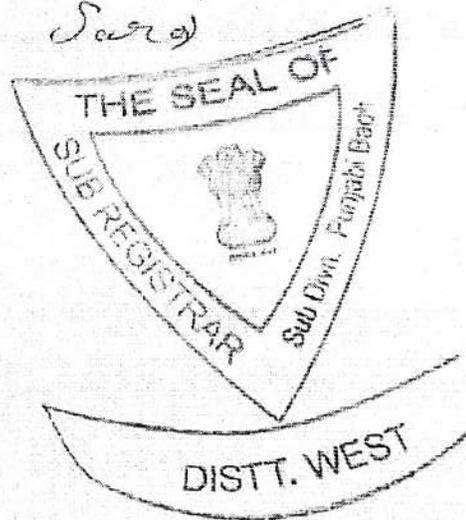
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Registrar/Sub Registrar
 SR IIA-PUNJABI BAGH
 Delhi/New Delhi

Date

Sari

Sari



ਸਰਕਾਰ ਪੰਜਾਬ

Khanuja

Reg. No.
4768

Reg. Year
2012-2013

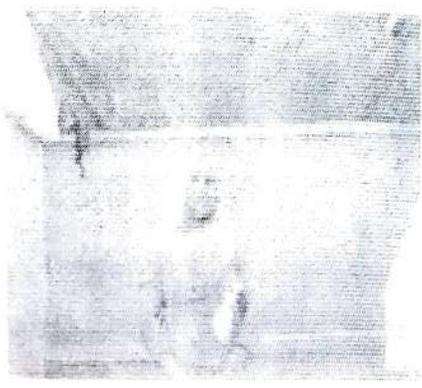
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1

865

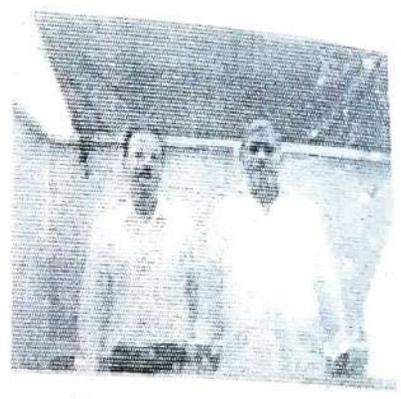
57



Ist Party
विक्रम



IInd Party
सरोज



Witness
xokg

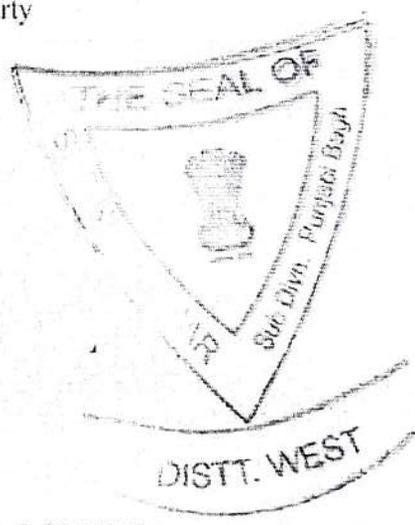
Ist Party

IInd Party

Ist Party विक्रम :- Hukam Chand

IInd Party सरोज :- Saroj

Witness xokg Kamal Dhamija, jasbir Singh



Certificate (Section 60)

Registration No.4,768 in Book No.1 Vol No 2,033

on page 49 to 54 on this date 12/09/2012 2:03:23PM day Wednesday
and left thumb impressions has/have been taken in my presence

Date

Sub Registrar
SR IIA-PUNJABI BAGH
New Delhi/Delhi

e-Stamp Certificate No.IN-DL19701223340004K

- 16 That the documents have been prepared under the instructions of the vendor(s) and the vendee(s) with their free will and wish and the contents of this document have been read and explained to them in their own vernacular language and have understood the meaning, implications and contents upon being satisfied in all respects.

In witness whereof, this sale deed is executed at Delhi, on the day, month and year first above written in the presence of the following witnesses.

Witnesses:-

Ahamija

1 Sh Kamal Dhamija S/o Sh Amar Nath Dhamija
R/o H No 73, First Floor, Bhera Enclave,
Paschim Vihar, New Delhi-87.

Li No - DL - 041 989 0033485

[Signature]
Vendor(s)

[Signature]

- 2 Sh Jasbir Singh S/o Sh Raj Pal Singh
R/o H No 215, Nangal Thakran, Delhi-39.
DL No 1120080008105

[Signature]
Vendee(s)

DRAFTED BY:
R. S. DANKHAR
APPROVED DOCUMENTS WRITER
DELHI

CERTIFICATE NO.

RELINQUISHMENT DEED

This Relinquishment Deed is made and executed at Delhi, on this JUNE, 15, 2022 by (1) NITIN LAKRA (2) VIPIN LAKRA BOTH ARE SONS OF SH KULDEEP SINGH @ SH. KULDEEP SINGH LAKRA AND (3) NITIKA LAKRA D/O SH. KULDEEP SINGH @ SH. KULDEEP SINGH LAKRA, ALL ARE R/O HOUSE NO. 388, GUGA PARK, VILLAGE- MUNDKA, DISTT.WEST, DELHI-110041. (hereinafter called the RELEASOR/S).

IN FAVOUR OF

SH. KULDEEP SINGH @ KULDEEP SINGH LAKRA S/O SHRI BALWAN SINGH R/O HOUSE NO. 388, GUGA PARK, VILLAGE MUNDKA, DISTT.WEST DELHI-110041. (hereinafter called the RELEASEE/S).

Whereas, the expressions the RELEASOR/S and RELEASEE/S shall mean and include the parties, their legal heirs, executors, successors, representatives and assigns etc.

Where as Smt. Saroj @ Saroj Lakra W/o Shri Kuldeep Singh @ Sh Kuldeep Singh Lakra was exclusive recorded owner / Bhumidhar of land comprising in khata khtoni No.2772/2971 min, land comprising khasra No.87/20 min measuring area (0-17) biswas and land in khata jamabandi No.92, khatoni No.78/1 land comprising khasra No 88/16 min by (0-04) biswas khasra No. 87/21/1 min (0-06) biswas land total measuring area (0-10) biswas and also exclusive owner of land in Extended Lal Dora Abadi in khata khotni No. 3080 khasra no.713, total measuring area 1 bigha 5 biswas land in situated at revenue estate of village Mundka, Delhi-110041, as per revenue record of Sub-Division, Punjabi Bagh, Delhi (hereinafter called the said land)

Nitin

Vipin

Nitika

Kuldeep

Deed Related Detail

Deed Name

RELINQUISHMENT DEED

869

RELINQUISHMENT DEED

61

Land Detail

Tehsil/Sub Tehsil SR IIA-PUNJABI BAGH

Village/City Mundka

Building Type

Place (Segment) Mundka

Property Type Khadar

Property Address House No.:KH NO-87/20 MIN AND ETC, Road No., Mundka

Area of Property 0.00 0.00 0.00

Money Related Detail

Consideration Amount 0.00 Rupees

Stamp Duty Paid 100.00 Rupees

Value of Registration Fee 1,000.00 Rupees

Pasting Fee 100.00 Rupees

This document of RELINQUISHMENT DEED

RELINQUISHMENT DEED

Presented by: Sh/Smt.

S/o, W/o

R/o

NITIN LAKRA

KULDEEP SINGH @ KULDEEP SINGH 388 GUGA PARK VILLAGE MUNDKA DISTT

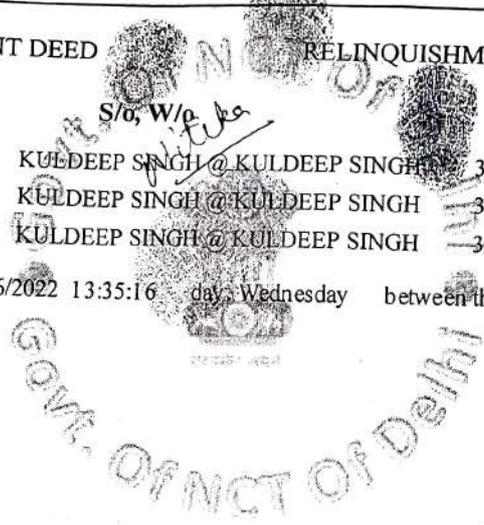
VIPIN LAKRA

KULDEEP SINGH @ KULDEEP SINGH 388 GUGA PARK VILLAGE MUNDKA DISTT

NITIKA LAKRA

KULDEEP SINGH @ KULDEEP SINGH 388 GUGA PARK VILLAGE MUNDKA DISTT

in the office of the Sub Registrar, Delhi this 15/06/2022 13:35:16 day Wednesday between the hours of



Registrar/Sub Registrar
SR IIA-PUNJABI BAGH
Delhi/New Delhi



Signature of Presenter

Execution admitted by the said: Shri / Ms.

NITIN LAKRA, VIPIN LAKRA, NITIKA LAKRA

and Shri / Ms.

KULDEEP SINGH ALIAS KULDEEP SINGH LAKRA

Who is/are identified by Shri/Smt./Km. OM PRAKASH S/o W/o D/o LAXMAN SINGH R/o 446 NEAR SHISHU WALA TALAB VILLAGE MUNDKA DELHI

and Shri/Smt./Km KAILASH R/O VARS/O W/O D/O RAM CHANDER R/O 496 NEAR METRO PILL 515 VILLAGE MUNDKA DELHI

(Marginal Witness). Witness No. II is known to me.

Contents of the document explained to the parties who understand the conditions and admit them as correct. Certified that the left (or Right, as the case may be) hand thumb impression of the executant has been affixed in my presence.

Registrar/Sub Registrar
SR IIA-PUNJABI BAGH
Delhi/New Delhi

Date

CERTIFICATE NO.

And Whereas, Late Smt Saroj @ Saroj Lakra w/o Sh Kuldeep Singh @ Kuldeep Singh Lakra died on 20/12/2020, leaving behind the following legal heirs:-

S.no.	Names	Age	Relation
1.	Sh Kuldeep Singh	51 yrs.	Husband
2.	Sh Nitin Lakra	31 yrs.	Son
3.	Ms Nitika Lakra	29 yrs.	Daughter
4.	Sh. Vipin Lakra	27 yrs.	Son

And Whereas the Releasor/s are co- sharer of land being successor in interest of LATE SMT SAROJ @ SAROJ LAKRA WIFE OF SH. KULDEEP SINGH @ SH.KULDEEP SINGH LAKRA to the extent of $\frac{1}{4}$ share each in agriculture land having khata khtoni No.2772/2971 min, land comprising khasra No.87/20 min measuring area (0-17) biswas and land in khata jamabandi No.92, khatoni No.78/1 land comprising khasra No 88/16 min by (0-04) biswas and land in khasra No. 87/20/1 min (0-06) biswas land total measuring area (0-10) biswas and also land in Extended Lal Dora Abadi in khata khotni No. 3080 khasra no.713 measuring area 1 bigha 5 biswas all above said land in situated at revenue estate of village Mundka, Delhi-110041, as per revenue record of Sub-Division, Punjabi Bagh, Delhi (hereinafter called the said land).

And Whereas, the Releasor/s are the Sons and Daughter of the Releasee/s in relation So, they have blood relation with each other and all are legal heirs of Late Smt Saroj @ Smt Saroj Lakra W/o Sh. Kuldeep Singh @ Sh. Kuldeep Singh Lakra hence having one-fourth share each in the above said land which has devolved upon each legal heir and therefore, all are one-fourth share each holders in the above said land.

And Whereas, due to love and affection of the Releasor/s with the Releasee/s, the Releasor/s have relinquished their one-fourth share each in above said agriculture land and extended Lal Dora abadi land at village Mundka, Delhi alongwith their title, right, interest what-so-ever in respect of the above said land in favour of the Releasee/s without receiving any consideration amount from the Releasee/s. Consequent upon the above mentioned facts, the Releasee/s becomes the full-fledged owner of the above mentioned land.

Nitin

Saroj

Nitika

Kuldeep Singh

CERTIFICATE NO.

NOW THIS RELINQUISHMENT DEED WITNESSETH AS UNDER:-

1. That after execution of this Deed by the Releasor/s in favour of the Releasee/s in respect of their share in the above said land, the Releasee/s have become absolute owner of the relinquished share of the Releasor/s in the above said land and the Releasee/s will be fully entitled to mutate the share of the Releasor/s in the above said land in their own name in the records of concerned authority, on the basis of this registered Relinquishment Deed and the Releasee/s is also entitled to use the share of the Releasor/s in the above said land as they like.
2. That, after execution of this Deed by the Releasor/s neither the Releasor/s nor their any legal heir have any right, title, interest, share in respect of the above said land.
3. That after the execution of this Deed by the Releasor/s, the Releasee/s is/are fully entitled to USE, HOLD, SELL, MORTGAGE, GIFT AND ENJOY the above said land in any manner.
4. That the Releasor/s and the Releasee/s are citizens of India.

IN WITNESSES, WHEREOF, this Deed is executed at Delhi, on the day, month and year above mentioned in the presence of the following witnesses.

WITNESSES:-

श्रीगणेशाय नमः

Nitin

Deena

Nitika

RELEASOR/S

Kuldeep Singh
RELEASEE/S

1. Shri Prakash
S/o - Lakman Singh
R/o - H.No - 446, Near Sushu
wala Talab, Vill - Mundka
west Delhi - 110041
Aadhar no - 7843 389 37896
2. कालेश कुमार
S/o - Ram chander
R/o - H.No - 496, Near Metro pillar No 515
Village Mundka west Delhi - 110041.
Aadhar no - 837803073599

Reg. No.
4164

Reg. Year
2022-2023

Book No.
1

872

64-4



Ist Party



IInd Party



Witness

Ist Party NITIN LAKRA , VIPIN LAKRA , NITIKA LAKRA

IInd Party KULDEEP SINGH ALIAS KULDEEP SINGH LAKRA

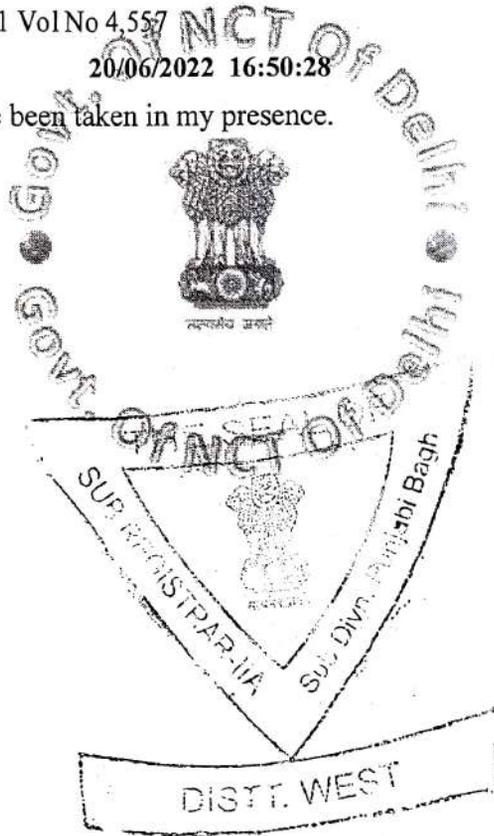
Witness OM PRAKASH, KAILASH KUMAR

Certificate (Section 60)

Registration No.4,164 in Book No.1 Vol No 4,557
on page 135 to 138 on this date 20/06/2022 16:50:28
and left thumb impressions has/have been taken in my presence.

day Monday

Date 20/06/2022 16:54:17



Sub Registrar
SR IIA-PUNJABI BAGH
New Delhi/Delhi



2280254104164

0220-186612



65



फॉर्म संख्या / Form No. 6
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
उत्तरी दिल्ली नगर निगम
NORTH DELHI MUNICIPAL CORPORATION
मृत्यु प्रमाण पत्र / Death Certificate



(Issued under section 17 of the Registration of Death Act, 1969 and 8/13 of Delhi Registration of Death Rule, 1999)

This is to certify that the following information has been taken from the original record of DEATH which is the register for North Delhi Municipal Corporation of ROHINI ZONE of N.C.T. Delhi

नाम / Name	SAROJ LAKRA
लिंग / Gender	FEMALE
मृत्यु की तिथि / Date Of Death	20/12/2020
मृत्यु का स्थान / Place Of Death	RAJIV GANDHI CANCER INSTITUTE AND RESEARCH CENTRE SEC-5 ROHINI NEW DELHI NEW DELHI NEW DELHI ROHINI SECTOR-5,6,11,12 NORTH WEST DELHI INDIA 110085
पंजीकरण की तिथि / Date Of Registration	29/12/2020
पंजीकरण संख्या / Registration No	MCDOLIR-0220-186612
माता का नाम / Name of Mother	SHANTI
पिता/जीवनसाथी का नाम / Name of Father/Spouse	RAGHUNATH SINGH
जीवनसाथी का नाम / Name of Spouse	KULDEEP SINGH
वर्तमान पता / Present Address	HOUSE NO-388, GUGA PARK MUNDKA WEST DELHI INDIA 110041
स्थायी पता / Permanent Address	HOUSE NO-388, GUGA PARK MUNDKA WEST DELHI INDIA 110041
छपाई की तिथि / Print Date	29/12/2020



Note: This certificate is system generated and does not require any seal/signature in original. The authenticity of this certificate can be verified at mcdonline.nic.in

प्रत्येक जन्म एवं मृत्यु का पंजीकरण सुनिश्चित करे
ENSURE REGISTRATION OF EVERY BIRTH & DEATH



Annexure 741

दिल्ली विकास प्राधिकरण.
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email - eedpd1@dda.org.in

No.F.4(20)AE(P)/DPD-I/DDA/2025-26/ 66

Dated: 15/9/25

To

The Dy. Dir. (LM) WZ,
Subhash Nagar Mor,
Subhash Nagar, New Delhi- 110027

Sub:-Regarding the objection raised by the encroachers on the Notice served for removal of encroachment of Khasra No 178/1, Mundka

Ref: F.2(1)/AE-II/DPD-I/DDA/2025-26/30 Dated:18.08.2025

With reference to the subject matter, and in compliance of orders in NGT Case OA No. 311. In accordance to the verified TSS drawings of village Mundka (Kh. No. 178/1) notice was issued to the encroachers of the land pertaining to the subjected water body.

This office has received the comments/representations from the encroachers in response to the notices issued. The comments submitted are summarized as under:

- (1) Shri Kuldeep Singh Ji has submitted the documents claiming the ownership of the land (Some part) of Khasra No 178/1 and with comments that the demarcation done was wrong. (Documents Enclosed)

In view of the above, you are requested to kindly verify the details furnished by the encroachers with reference to your records and provide your comments/remarks on the matter for further necessary action.

Ashtul
15/9/25
Executive Engineer
DPD-I/DDA

Copy to:-

1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, for kind information.
3. SDM(PB), Nangloi
4. AE-II/DPD-1, w.r.t. report.

Ashtul
15/9/25
Executive Engineer
DPD-I/DDA

Today on 22.08.2025 in the presence of Vishal Aswal (JE), DDA, Sahil (Patwari LM/W2), Kuldeep Singh (Local Resident) and other local resident a joint inspection conducted regarding the ongoing work for the construction of boundary wall on the above said Khasra no.

The above said work was started in order to provide the Gram Sabha land (water bodies) and in compliance to the NCT order. The land was already demarcated in the presence of Kanungo, GNCFO, Patwari, LM (W2) & Engg wing (DDA). During the execution of work local resident claimed some part of the area falls under Gram Sabha land (was water body), and obstructed the ongoing work. The comments of the person is as follows :-

→ खाली नं 713 गैर प्लॉट ई-1-5 एन सी 1 प्रांच
 बिलवा मा मातमाना दमवार में हू निजी जमीन होने के
 कारण सरकारी जमीन से न बचा जाये आप की जमीन हटा
 देनी चाहिए

Rishi Jha
 22.8.25

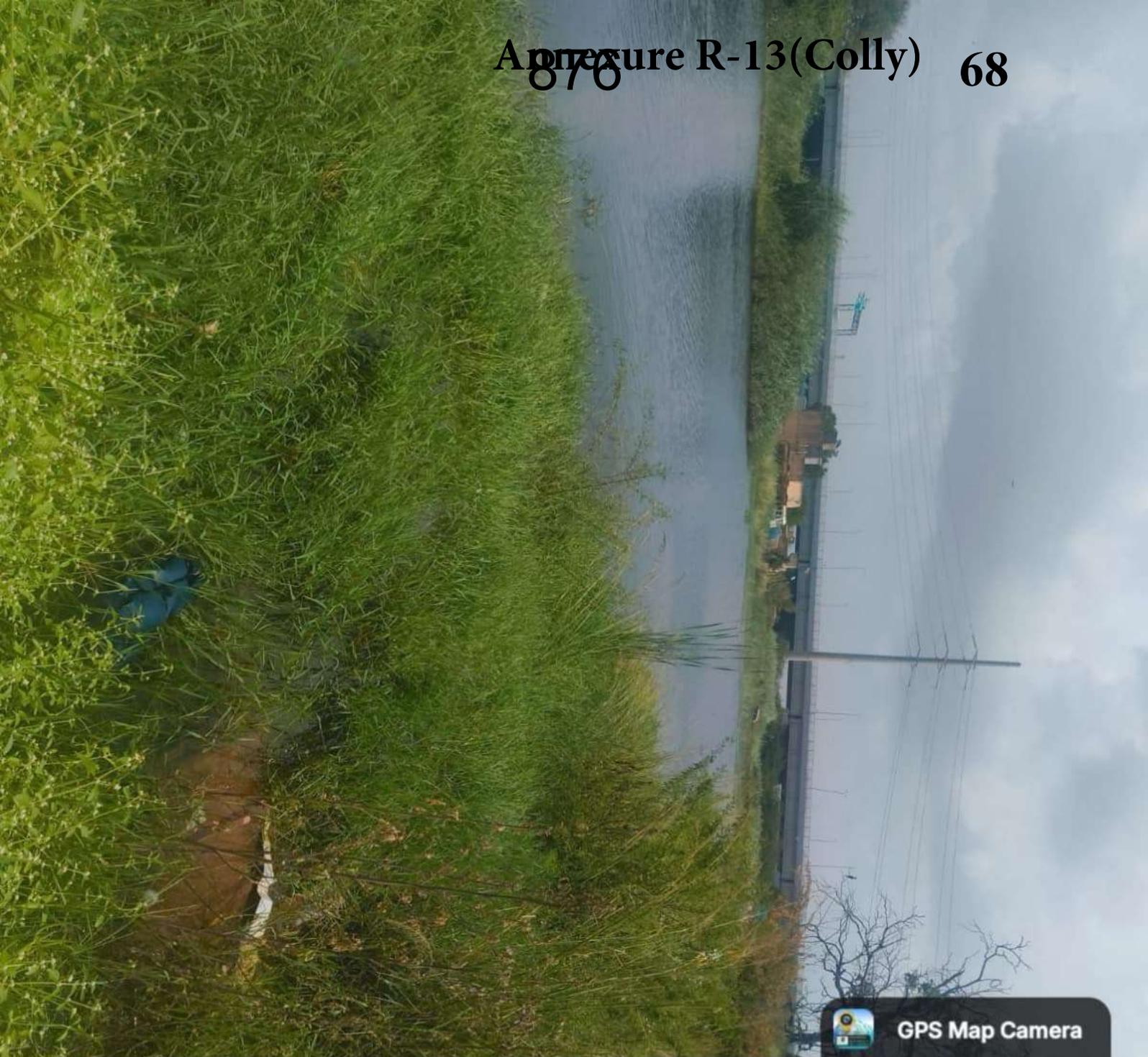
Kuldeep Singh
 22.8.25

MO-9811142101
 Kuldeep Singh
 22.8.2025

- Due to the objections the work was stopped, and the document submitted will be taken up by (SDM, PB) for further necessary action.

Sahil
 22.8.2025
 Patwari LM/W2

JE
 22/08/2025
 JE/DDA



 GPS Map Camera



M2R8+3WX, Balmiki Basti, Mundka, Delhi, 110081, India

Lat: 28.690936

Long: 77.0185961

10-09-2025

12:34 PM

+0530

Wind  5 km/h

Pressure  1007 hPa

Humidity  55 %

Temperature  34 °C

877

69



GPS Map Camera



M2R8+3WX, Balmiki Basti, Mundka, Delhi, 110081, India

Lat: 28.6909361

Long: 77.0185968

10-09-2025

12:35 PM

+0530

Wind  5 km/h

Pressure  1007 hPa

Humidity  55 %

Temperature  34 °C

878

70



 GPS Map Camera



M2R8+3WX, Balmiki Basti, Mundka, Delhi, 110081, India

Lat: 28.6909361

Long: 77.0185968

10-09-2025

12:35 PM

+0530

Wind  5 km/h

Pressure  1007 hPa

Humidity  55 %

Temperature  34 °C

879 Annexure R-14 REMINDER 71



दिल्ली विकास प्राधिकरण
कार्यालय अधिशासी अभियंता
रोहिणी परियोजना खण्ड-3
4वाँ तल, मधुबन चौक, सेक्टर-14,
रोहिणी, दिल्ली-110085

No. F.3(23)AE-III/RPD-3/DDA/ 469

Date : 09/09/2025

To,

1. District Magistrate,
District West Delhi,
Nehru Nagar, Shivaji Place,
Vishal Enclave Raja Garden,
New Delhi-110018
2. Deputy Director (LM), West Zone,
DDA Subhash Nagar More, Subhash Nagar,
New Delhi-110018.

Sub:- Clarification regarding Demarcation and ownership claims within and outside the water body at Khasra No. 142, Village Mundka.

- Ref:- 1. In the matter of "Dr. Jeet Singh yadav vs GNCTD & Ors" vide O.A. No. 311/2022 pending before the Hon'ble National Green Tribunal.**
2. F.3(23)AE-III/RPD-3/DDA/231 dt. 21.05.2025
 3. F.3(23)AE-III/RPD-3/DDA/294 dt. 10.06.2025

Please refer to the above cited subject and reference. This is regarding the rejuvenation of Water body in gram sabha land of Village Mundka pending before Hon'ble NGT Court (Principal Bench). The water body at Kh. No. 142 of Village Mundka is under the jurisdiction of this office. The TSS of the said water body was jointly verified by LM/West Zone/DDA & Revenue GNCTD on 18.01.2025. Its further demarcation was done in presence of LM/West Zone/DDA & Revenue GNCTD on dated 20.01.2025. This office has been trying the best to maintain the said water body. But, during the commencement of work local villagers have objected the work and are citing their ownerships over the land around and within the water body. The nearby occupants are protesting and have hindered the work at site. They have raised issues regarding improper demarcation of water body vide their representation in this office. The copy of representation letter is hereby enclosed for kind perusal vide which they are claiming their ownership on land around and within the water body at khasra No. 142 of Village Mundka.

In view of above, there is no way to transport the construction material and machinery to the site of work. Hence, you are requested to look into the matter and provide necessary assistance to resolving the matter. As the matter is being monitored by Hon'ble NGT Court, you are once again requested to provide the clarification at the earliest. The Next Date of Hearing is on **24.09.2025**.

Mohit Parsahar
28/09/2025

(Er. Mohit Parsahar)
अधिशासी अभियंता
रो. परि. खं. -3/दि वि प्रा.

Copy to:-

1. CE(R)/DDA for kind information.
2. SE/RCC-3, DDA for kind information.
3. EE/DPD-I, DDA for kind information please.
4. AE-II, RPD-3 for further necessary action.
5. Smt Deeksha, Panel Lawyer (through E-mail) for kind information please.
6. Guard File.

/

अधिशासी अभियंता
रो. परि. खं. -3/दि वि प्रा.



Annexure R-15
दिल्ली विकास प्राधिकरण
कार्यालय अधिशासी अभियंता
रोहिणी परियोजना खण्ड-3
मधुबन चौक, सेक्टर-14,
रोहिणी, दिल्ली-110085

72

Email: eerpd3dda@gmail.com

No.F.1(83)/AE-II/RPD-3/DDA | 468

Date: 09/09/2025

To,

1) The Station House Officer
Police Station Kanjhawala,
Kanjhawala-Ghevra Road,
Delhi.

2) Station House Officer
Police Station Mundka
New PVC Market Tikri kalan
Delhi, 110041

Sub: Providing the police force for execution of work in water body at khasra no. 142, Village Mundka.

Ref :- 1) F1(83)AE-II/RPD-3/DDA/203 dated 05.05.2025

In reference to above cited subject, it is intimated that this office had awarded the work for protection and rejuvenation of the water body at Khasra no. 142 of Village Mundka on the direction of Hon'ble NGT Court. The scope of work include Construction of boundary wall around the water body of khasra no 142 near Satlok Ashram in Mundka. The land of water body is demarcated at site by concerned Revenue, GNCTD and LM branch of DDA. The land of water body is inside around 100 metres from main road. Some unknown persons claiming their land around the water body are obstructing the movement of machinery and material to the said water body and creating hinderance in execution of work. They have been requested to cooperate in government work and let the work be done but these persons are not allowing the work to start. This work holds immense importance as it is being monitored by Hon'ble NGT Court. The orders issued by Hon'ble NGT along with photographs are hereby enclosed for ready reference. The site coordinates are 28.691071N, 77.019142E. Hence, you are once again requested to provide necessary police force by considering your area jurisdictions for smooth execution of the work at the earliest as the next date of Hearing in Hon'ble NGT Court is 24.09.2025. For any kind of assistance, Sh. Meher Manish Verma, JE from this office may be contacted at Mob No. 8726246997.

Manish Verma
09/09/2025
Executive Engineer
RPD-3/DDA

Copy to:-

1. CE(RZ) for kind information please.
2. SE/RCC-3/DDA for kind information please.
3. ACP Nangloi Police Station Nangloi Delhi-110041 vide your office letter no 1/THE/PB/2025/6430-32 dated 13.08.2025 to again direct the concerned SHO for necessary assistance.
4. EE/DPD-1/DDA for kind information please in resect of NGT Court Case vide OA No. 311/2022 titled as Dr. Jeet Singh Yadav V/s GNCTD & ors.
5. AE-II for information and pursuance.
6. M/s Sunrise Enterprises A-69, Adhyapak Nagar, New Delhi-110041 for information and neccessry action.
7. Guard File.

/
Executive Engineer
RPD-3/DDA